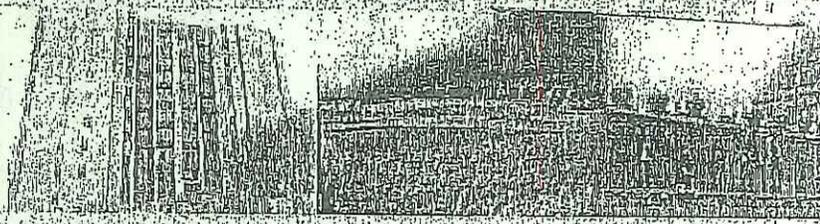


Directorate of Town and Country Planning  
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Land Use Zone of Village Survey Number - 45 / 3

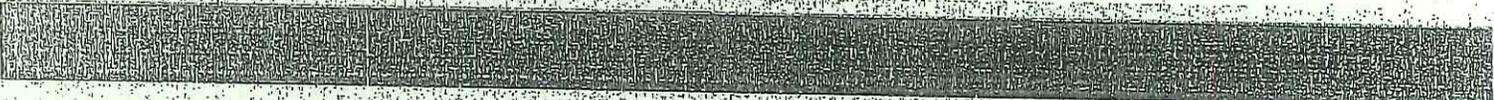
District	Krishnagiri	Taluk	Hosur	Revenue Village	Dasapalle
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Survey Number is in Non Planned Area.

Find Permissible Development

Disclaimer

The details of the above property have been provided with due care and with reference to the Acts and Rules. However in case of any error or omission, the Department cannot be held responsible. The above details are of Informative in nature.





TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 160111902573 DATED: 09/12/2016

PROCEEDINGS NO.F.0348HSR/RS/DEE/TNPCB/HSR/W/2016 DATED: 09/12/2016

SUB: TNPC Board Consent for Establishment M/S BIOMETHANATION CUM BIO CNG BOTTLING PLANT S.F.No. 45/3 Part, DASAPALLE Village, Hosur Taluk, Krishnagiri District for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974), Issued: Reg.

- REF: 1. Unit's application for CTE (Application Id No: 1902573) dated: 18-08-2015
2. IR.No: F.0348HSR/RS/AE/HSR/2016 dated 05/12/2016
3. CTE Approval to the unit issued by JCEE(M),Vellore through OCMMS note dated: 08-12-2016

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Commissioner, BIOMETHANATION CUM BIO CNG BOTTLING PLANT

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F.No.45/3 Part, DASAPALLE Village, Hosur Taluk, Krishnagiri District.

This Consent to establish is valid upto December 08, 2021, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR

To The Commissioner, M/s.BIOMETHANATION CUM BIO CNG BOTTLING PLANT, SF No.45/3 Part, Municipal Compost Yard, Dasapalle Village, Bukkasagam Post, Shoolagiri Taluk, Krishnagiri District., Pin: 635109

Copy to:

- 1. The Commissioner, HOSUR Panchayat Union, Hosur Taluk, Krishnagiri District
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information
4. File

POLLUTION PREVENTION PAYS

சுற்றுச்சூழல் பாதுகாப்புக்கு தடுப்புகள் தரப்படும்!



**TAMILNADU POLLUTION CONTROL BOARD**

**SPECIAL CONDITIONS**

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col. 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Bio CNG Bottling in 10 Kg Capacity Cylinder	40.0	Nos./Day
2.	Captive Power Generation (Natural Gas gen set)	10	KVA/day

2. The unit shall provide Sewage Treatment Plant and/or Effluent Treatment Plant as indicated below.

<b>a Sewage Treatment Plant:</b>			
Treatment status: Septic Tank and SP/DT			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Septic Tank	1	3.0 x 1.75 x 2.5
2.	Soak Pit	1	1.25 dia. x 1.75
<b>b Effluent Treatment Plant:</b>			
Treatment status: Individual ETP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Digester Spent Slurry Collection Tank	2	5.0 x 5.0 x 5.0
2.	Filter Press (Belt Type)	1	Adequate capacity
3.	De-water Collection Tank	1	5.0 x 5.0 x 5.0

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	0.45	On Industry's own land
<b>Effluent Type : Trade Effluent</b>			
1.	Trade Effluent	10.0	Recycling to process



## TAMILNADU POLLUTION CONTROL BOARD

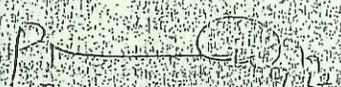
### 4. Additional Conditions:

1. The unit shall provide the septic tank followed by soak-pit as proposed for the treatment and disposal of its sewage.
2. The unit shall provide the Effluent Treatment Plant as proposed for the dewatering of digested sludge and shall ensure that the filtrate is completely recycled in the process.
3. The unit shall ensure that the supernatant (trade effluent) from the digester is recycled in the process as reported and shall ensure that no trade effluent is let outside the premises.
4. The unit shall comply with the provisions of Solid Waste Management Rules, 2016 all the times.
5. The unit shall ensure that only the source segregated biodegradable solid waste shall be used in the process.
6. The unit shall comply with the provisions of Solid Waste Management Rules, 2016 while handling biodegradable waste.
7. The unit shall ensure that there shall not be any storage of biodegradable waste in open area within premises.
8. The unit shall ensure that the dried digested sludge is disposed for further beneficial use without accumulation within the premises.
9. The unit shall ensure that the activity shall not attract any public complaint.
10. The unit shall obtain necessary approval from the competent authority for the storage and bottling of CNG.
11. The unit shall provide adequate fire fighting systems as approved by the competent authority.
12. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn with any notice and further action will be initiated against the unit as per law.

  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
HOSUR

### GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
HOSUR

POLLUTION PREVENTION PAYS

சுற்றுச்சூழல் பாதுகாப்புக்காக மாசுபாடு தடுப்பது மிகவும் முக்கியம்



# TAMIL NADU POLLUTION CONTROL BOARD

The Tamil Nadu Pollution Control Board (TNPCB) is a statutory body established under the Tamil Nadu Pollution Control Act, 1974. Its primary objective is to prevent and control air and water pollution in the State of Tamil Nadu. The Board is headed by a Chairman and consists of members representing various sectors of society, including industry, agriculture, and the general public.

The Board's functions include:

- Formulating and implementing policies and plans for the prevention and control of air and water pollution.
- Issuing and enforcing orders and directions to prevent and control pollution.
- Monitoring and inspecting the quality of air and water.
- Conducting research and promoting the use of clean technologies.
- Providing technical assistance and training to industries and other entities.
- Cooperating with other agencies and organizations for the purpose of pollution control.

The Board has established several regional offices across the State to facilitate the implementation of its programs. It also maintains a network of monitoring stations to assess the quality of air and water in various parts of the State.

In recent years, the Board has taken significant steps to improve the quality of the environment in Tamil Nadu. It has issued orders to various industries to install pollution control devices and to comply with the prescribed standards. It has also initiated several awareness campaigns to educate the public about the importance of pollution control.

The Board continues to work towards achieving a clean and healthy environment for the people of Tamil Nadu. It is committed to ensuring that the State's natural resources are protected and that the quality of life is improved for all its citizens.



TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 160121902573 DATED: 09/12/2016.

PROCEEDINGS NO.F.0348HSR/RS/DEE/TNPCB/HSR/A/2016 DATED: 09/12/2016

SUB: TNPC Board-Consent for Establishment-M/s. BIOMETHANATION CUM BIO CNG BOTTLING PLANT, S.F. No. 45/3 Part, DASAPALLE village, Hosur Taluk and Krishnagiri District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act, 1981, as amended in 1987(Central Act, 14 of 1981) Issued -Reg.

- REF: 1. Unit's application for CTE (Application Id.No. 1902573) dated 18-08-2015
2. IR.No. F.0348HSR/RS/AE/HSR/2016 dated 05/12/2016
3. CTE Approval to the unit issued by JCEE(M) Vellore through OCMMS note dated 08-12-2016

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Commissioner,
M/s. BIOMETHANATION CUM BIO CNG BOTTLING PLANT
S.F.No.45/3 Part,
DASAPALLE Village,
Hosur Taluk,
Krishnagiri District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below
S.F.No. 45/3 Part,
DASAPALLE Village,
Hosur Taluk,
Krishnagiri District.

This Consent to establish is valid upto December 08, 2021, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

To
The Commissioner M/s BIOMETHANATION CUM BIO CNG BOTTLING PLANT
SF No.45/3 Part, Municipal Compost Yard, Dasapalle Village, Bukkasagam Post, Shoelagiri Taluk, Krishnagiri District., Pin: 635109

Copy to:

- 1. The Commissioner, HOSUR Panchayat Union, Hosur Taluk, Krishnagiri District
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information
3. Copy submitted to the JCEE Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information
4. File

POLLUTION PREVENTION PAYS

சுற்றுச்சூழல் பாதுகாப்புக்கு மட்டும் கவனம் செலுத்தக்கூடாது



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1	Bio CNG Bottling in 10 Kg Capacity Cylinder	40.0	Nos./Day
2	Captive Power Generation (Natural Gas gen set)	10	KVA/day

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I. Point source emission with stack				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
0	Bio - gas Digester (H <sub>2</sub> S Removal)	Bio Scrubber		
0	Bio - gas Digester (CO <sub>2</sub> Removal)	Carbon Molecular Sieve enricher (Twin tower)		
1	Flare gas from Methane Storage Balloon	Flare arrangement with Stack	4.5	
2	Natural Gas Gen Set 10 KVA	Stack	5.5	
II. Fugitive/Noise emission				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1	Natural gas gen set	Noise	Acoustic Enclosure	

3. Additional Conditions:

1. The unit shall provide Air Pollution Control measures for the purification of methane gas and flare arrangement with stack as proposed so as to achieve the AAQ standards prescribed by the Board.
2. The unit shall adhere to Ambient Noise level standards prescribed by the Board all the times.
3. The unit shall develop green belt of adequate width in and around the premises.
4. The unit shall ensure that the activity shall not attract any public complaint.
5. The unit shall obtain necessary approval from the competent authority for the storage and bottling of Bio CNG.
6. The unit shall provide adequate fire fighting systems as approved by the competent authority.



## TAMILNADU POLLUTION CONTROL BOARD

7. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
HOSUR

### GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
HOSUR

POLLUTION PREVENTION PAYS

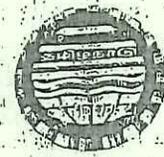
சுற்றுச்சூழல் பாதுகாப்புக்கு செலவு செய்வது சிறந்தது!



# TAMILNADU POLLUTION CONTROL BOARD



# TAMILNADU POLLUTION CONTROL BOARD



Category of the Industry :

ORANGE

CONSENT ORDER NO. 2004132021604

DATED: 25/06/2020.

PROCEEDINGS NO. F.0348HSR/OS/DEE/TNPCB/HSR/W/2020 DATED: 25/06/2020

SUB: Tamil Nadu Pollution Control Board. CONSENT TO OPERATE. After CTE M/s. BIOMETHANATION CUM BIO CNG BOTTLING PLANT, S.F.No. 45/3 Part, DASAPALLE village, Hosur Taluk and Krishnagiri District. Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) Issued Reg.

REF: 1. CTE's Proc. No. F.0348 HSR/RS/DEE/TNPCB/HSR/W&A/2016, Dated: 09.12.2016.

2. Unit's OCMMS application No. 32021604 for CTO after CTE, Dated: 12.03.2020.

3. IR.No: F.0348 HSR/OS/AE/HSR/2020, Dated: 24.06.2020.

4. Minutes of the 203rd DLCCC Meeting held on 23.06.2020 (Item No: HSR-203-9).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Commissioner,

M/s. BIOMETHANATION CUM BIO CNG BOTTLING PLANT

S.F.No.45/3 Part,

DASAPALLE Village,

Hosur Taluk,

Krishnagiri District,

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

S. Palanisamy Digitally signed by S. Palanisamy

Date: 2020.06.25 20:32:41 +05'30'

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
HOSUR

To  
The Commissioner,  
M/s. BIOMETHANATION CUM BIO CNG BOTTLING PLANT,  
The Commissioner  
Hosur Municipal Office, Bagalur Road, Opp. to Thillai Nagar,  
Hosur - 635 109, Krishnagiri Dist. Tamil Nadu, Pin: 635109

POLLUTION PREVENTION PAYS



### TAMILNADU POLLUTION CONTROL BOARD

**Copy to:**

- 1. The Commissioner, SHOOLAGIRI Panchayat Union, Hosur Taluk, Krishnagiri District.
- 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
- 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
- 4. File

#### SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Bio CNG Bottling In 10 Kg Capacity Cylinder	40.0	Nos./Day
2.	Captive Power Generation (Natural Gas gen set)	10	KVA/day

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	0.45	On Industrys own land
<b>Effluent Type : Trade Effluent</b>			
1.	Trade Effluent	10.0	Recycling to process

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder:



## TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1	2	1	2	
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	°C			shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids				shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l			2100		
6.	Oil & Grease	mg/l			10		
7.	Biochemical Oxygen Demand (3 days at 27°C)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l			250		
9.	Chloride (as Cl)	mg/l			1000		
10.	Sulphates (as SO <sub>4</sub> )	mg/l			1000		
11.	Total Residual Chlorine	mg/l			1		
12.	Ammonical Nitrogen (as N)	mg/l			50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l			100		
14.	Free Ammonia (as NH <sub>3</sub> )	mg/l			5		
15.	Arsenic (as As)	mg/l			0.2		
16.	Mercury (as Hg)	mg/l			0.01		
17.	Lead (as Pb)	mg/l			0.1		
18.	Cadmium (as Cd)	mg/l			2		
19.	Hexavalent Chromium (as Cr+6)	mg/l			0.1		
20.	Total Chromium (as Cr)	mg/l			2		
21.	Copper (as Cu)	mg/l			3		
22.	Zinc (as Zn)	mg/l			1		
23.	Selenium (as Se)	mg/l			0.05		
24.	Nickel (as Ni)	mg/l			3		
25.	Boron (as B)	mg/l			2		
26.	Percent Sodium	%					
27.	Residual Sodium Carbonate	mg/l					
28.	Cyanide (as CN)	mg/l			0.2		
29.	Fluoride (as F)	mg/l			2		
30.	Dissolved Phosphates (as P)	mg/l			5		
31.	Sulphide (as S)	mg/l			2		
32.	Pesticides	mg/l					
33.	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	mg/l			1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml			10 <sup>-7</sup>		
35.	Radioactive materials b) Beta emitters	micro curie/ml			10 <sup>-6</sup>		

**POLLUTION PREVENTION PAYS**



### TAMILNADU POLLUTION CONTROL BOARD

36.	Fecal Coliform	MPN/100ml					
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4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Additional Conditions:**



## TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall comply all the provisions of the licence obtained from PESO, Nagpur vide license dated 07.10.2019 for the storage and bottling of Bio CNG.
2. The unit shall treat the sewage generated from the unit through Septic Tank and disposed by Soak Pit arrangement, as reported.
3. The unit shall operate and maintain the Effluent Treatment Plant for the treatment of dewatering of digested sludge and shall ensure that the filtrate is completely recycled back into the process.
4. The unit shall ensure that the supernatant (trade effluent) from the digester is recycled in the process as reported and shall ensure that no trade effluent is let outside the premises.
5. The unit shall ensure no treated / untreated trade effluent is disposed inside and outside the unit's premises.
6. The unit shall ensure that only the segregated biodegradable solid waste shall be used in the process.
7. The unit shall comply with the provisions of Solid Waste Management Rules, 2016 while handling biodegradable waste and at all the times.
8. The unit shall ensure that there shall not be any storage of biodegradable waste in open area within the premises.
9. The unit shall ensure that the dried digested sludge is disposed for further beneficial use without accumulation within the premises.
10. The unit shall maintain adequate fire fighting systems as approved by the competent authority.
11. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

**S. Palanisamy** Digitally signed by S. Palanisamy  
Date: 2020.08.25 20:33:13 +05'30'  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
HOSUR



## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.



## TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident or unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974; as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

S. Palanisamy Digitally signed by S. Palanisamy

Date: 2020.06.26 20:33:59 +05'30'

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
HOSUR



# TAMILNADU POLLUTION CONTROL BOARD

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# TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

ORANGE

CONSENT ORDER NO. 2004232021604 DATED: 25/06/2020

PROCEEDINGS NO. F.0348HSR/OS/DEE/TNPCB/HSR/A/2020 DATED: 25/06/2020

SUB: Tamil Nadu Pollution Control Board - CONSENT TO OPERATE - After CTE - M/s. BIOMETHANATION CUM BIO CNG BOTTLING PLANT, S.F.No. 45/3 Part, DASAPALLE village, Hosur Taluk and Krishnagiri District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) - Issued - Reg.

- REF: 1. CTE's Proc. No. F.0348.HSR/RS/DEE/TNPCB/HSR/W&A/2016, Dated: 09.12.2016;
2. Unit's OCMMS application No. 32021604 for CTO after CTE, Dated: 12.03.2020.
3. IR.No: F.0348.HSR/OS/AE/HSR/2020, Dated: 24.06.2020.
4. Minutes of the 203rd DLCCC Meeting held on 23.06.2020 (Item No: HSR-203-9).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Commissioner,  
M/s. BIOMETHANATION CUM BIO CNG BOTTLING PLANT,  
S.F No.45/3 Part,  
DASAPALLE Village,  
Hosur Taluk,  
Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

S. Palanisamy Digitally signed by S. Palanisamy  
Date: 2020.06.25 20:24:58 +05'30'  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
HOSUR

To  
The Commissioner,  
M/s. BIOMETHANATION CUM BIO CNG BOTTLING PLANT,  
The Commissioner, Hosur Municipal Office, Bagalur Road, Opp. to Thillai Nagar,  
Hosur - 635 109, Krishnagiri Dist.,  
Tamil Nadu, Pin: 635109.

POLLUTION PREVENTION PAYS



## TAMILNADU POLLUTION CONTROL BOARD

### Copy to:

1. The Commissioner, SHOOLAGIRI Panchayat Union, Hosur Taluk, Krishnagiri District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCBE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File  
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# TAMILNADU POLLUTION CONTROL BOARD

## SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Bio CNG Bottling in 10 Kg Capacity Cylinder	40.0	Nos./Day
2.	Captive Power Generation (Natural Gas gen set)	10	KVA/day

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
0	Bio - gas Digester (H <sub>2</sub> S Removal)	Bio Scrubber		
0	Bio - gas Digester (CO <sub>2</sub> Removal)	Carbon Molecular Sieve enricher (Twin tower)		
1	Flare gas from Methane Storage Balloon	Flare arrangement with Stack	4.5	
2	Natural Gas Gen Set 10 KVA	Stack	5.5	
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Natural gas gen set	Noise	Acoustic Enclosure	

- (a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable.

- (b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



**TAMILNADU POLLUTION CONTROL BOARD**

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	milligram/m <sup>3</sup> milligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L <sub>eq</sub> -dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant and any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed 1 (one) month/once in a year/periodically for the parameters



## TAMILNADU POLLUTION CONTROL BOARD

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

### Special Additional Conditions:

The unit shall install retrofit emission control device, with at least 70% Particulate matter reduction efficiency on all DG sets with rated capacity more than 125 KVA installed within the industrial premises before 30.06.2020 or otherwise the unit should be shifting to gas based generators by employing new gas based generators. The retrofit emission control device should be tested from one of the five laboratories recognised by CPCB.

### Additional Conditions:

1. The unit shall comply all the provisions of the licence obtained from PESO, Nagpur vide license dated 07.10.2019 for the storage and bottling of Bio CNG.
2. The unit shall operate and maintain the Air Pollution Control measures effectively and continuously so as to achieve the NAAQ / Emission standards prescribed by the Board.
3. The unit shall adhere to Ambient Noise Level standards prescribed by the Board.
4. The unit shall continue to develop more green belt around the unit's premises.
5. The unit shall maintain adequate fire fighting systems as approved by the competent authority.
6. The unit shall not use 'Use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
7. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

**S. Palanisamy** Digitally signed by S. Palanisamy

Date: 2020.06.26 20:29:59 +05'30'

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
HOSUR



## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



# TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

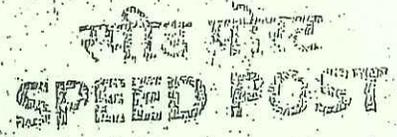
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Date: 2020.06.25 20:31:00 +05'30'

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
HOSUR



**TAMILNADU POLLUTION CONTROL BOARD**



भारत सरकार / Government of India

वाणिज्य और उद्योग मंत्रालय / Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) / Petroleum & Explosives Safety Organisation (PESO)

राज्यपाल भवन, ए-ब्लॉक, सी.जी.ओ. कॉम्प्लेक्स, सेमिनरी हिल्स, नागपुर - 440006

5th Floor, A-Block, CGO Complex, Seminary Hills, Nagpur - 440006

ईमेल/ E-mail : explosives@explosives.gov.in

दूरभाष/Phone/Fax No : 0712-2510248, Fax-2510577

आवेदन संख्या/ Application No. : A/G/HO/TN/05/434 & A/G/HO/TN/06/415

सिलेंडरों में CNG (CBM)

पुनः अनुमोदन सं/ Re-Approval No : A/G/HO/TN/05/434 & A/G/HO/TN/06/415 (G59701)

दि./ Dated : 03/10/2019

17 OCT 2019

सेवा में To,

M/s. SK and Co,  
BIOMETHANATION CUM BIO CNG BOTTLING PLANT, S.F.,  
C3, Third Floor, Vijaya Gem Apartments, SBI Colony,  
DASAPALLE,  
Hosur,  
Taluka: Hosur,  
District: KRISHNAGIRI  
State: Tamil Nadu.  
Pin: 635109

विषय/Sub: Plot No. S.F. NO. 45/3 PART, BIOMETHANATION CUM BIO CNG BOTTLING PLANT S.F. NO. 45/3 PART, DASAPALLE VILLAGE HOSUR TALUK, DASAPALLE, Hosur, Taluka: Hosur, District: KRISHNAGIRI, State: Tamil Nadu, Pin : 635109. में सिलेंडरों में CNG (CBM) गैस का भरण एवं भंडारण गोडाउन- गैस सिलेंडर नियम, 2016 के अंतर्गत अनुमोदन जारी करने के बारे में/ Filling of CNG (CBM) and Storage of CNG (CBM) gas in cylinders at Plot No. S.F. NO. 45/3 PART, BIOMETHANATION CUM BIO CNG BOTTLING PLANT S.F. NO. 45/3 PART, DASAPALLE VILLAGE HOSUR TALUK, DASAPALLE, Hosur, Taluka: Hosur, District: KRISHNAGIRI, State: Tamil Nadu, Pin : 635109. under Gas Cylinders Rules, 2016 - Grant of approval

महोदय/Sir (s),

कृपया आपके दि. 20/09/2019 के पत्र सं. OIN375022 का संदर्भ ग्रहण करें / Please refer to your application No OIN375022 dated 20/09/2019.

प्रस्तावित भरण एवं भंडारण सुविधाओं का साइट ले-आउट एवं निर्माण योजना अनुमोदित की जाती है और प्रत्येक की एक/ दो हस्ताक्षरित प्रतियां अनुमोदन के दस्तावेज के रूप में इसके साथ लौटाई जा रही है / The site layout and construction plan of the proposed Filling-cum-Storage facilities is approved and one/two copy each of the same is returned herewith duly signed in token of approval

क्रमांक/Sr. No	आरेखण दिनांक/Drawing Date	आरेखण नंबर/Drawing Number	आरेखण विवरण/Drawing Description
1	19/05/2017	00-001-066 REV02	P & I Drawing
2	19/11/2018	184701	P & I Drawing
3	03/08/2018	SK/CARE/0007	P & I Drawing
4	24/04/2017	TGT-FILLPOST-05A	P & I Drawing
5	19/09/2019	RGBP01-001	Site & Layout Plan
6	19/09/2019	RGBP01-002	Other
7	19/09/2019	RGBP01-003	Site / Layout and Construction Detail
8	19/09/2019	RG/003/S01	Document of Technical Expertise
9	19/09/2019	RG/001/S01	Application duly signed by the Authorized signatory
10	26/07/2019	Doc/No-13329	Land Acquisition/Procurement document submitted
11	19/09/2019	RG/002/S01	Registration Details of Company/Firm submitted

आपसे निवेदन है कि अनुमोदित आरेखणों के अनुसार सुविधाओं के पूर्ण होने पर अनुमति जारी करने हेतु गैस सिलेंडर नियम में यथा आवश्यक निम्नलिखित दस्तावेज अर्पित करें। / After completion of the facilities as per the approved drawing, you are requested to forward the following documents for grant of licence as required under the Gas Cylinder Rules.

1. सिलेंडरों में CNG (CBM) गैस भरण के लिए अनुमति LICENCE TO FILL CNG (CBM) GAS IN CYLINDERS

- आवेदन गैस के कुल सिलेंडरों को दर्शाता प्रारूप 'सी' में विधिवत भरा हुआ एवं हस्ताक्षरित आवेदन और अंकों को भरण की कुल संख्या दर्शाए। / An application in Form 'C' duly filled and signed; showing total number of filling Points and Numbers of the filled cylinders to be stored. (In triplicate)
- प्रति वर्ष के अनुमति शुल्क के लिए किसी भी राष्ट्रीय/अनुसूचित बैंक के नाम आहरित, Chief Controller of Explosives के पक्ष

- में Nagpur(M.S.) में देय रु. 5000/- का डिमांड ड्राफ्ट / Demand draft for Rs. 5000/- towards the licence fee for one year in favour of Chief Controller of Explosives, payable at Nagpur(M.S.), on any Nationalised Bank.
- c. उक्त नियम के नियम 17 के तहत आवश्यक दस्तावेजी सबूत के साथ (तीन प्रतियाँ में) भरण एवं भंडारण के परिचालन हेतु जिम्मेदार संयंत्र प्रभारी, संयंत्र पर्यवेक्षक परिचालकों, आदि सहित सक्षम व्यक्तियों के नाम, योग्यता और अनुभव दर्शाता बायो-डेटा/Bio-data indicating name, qualification and experience of the competent persons including plant in-charge, plant supervisors operators, etc. responsible for filling and storage operations as required under rule 17 of the said rules with documentary evidence. (in triplicate)
- d. अनुमोदित आरेखण की चार प्रतियाँ / 4 copies of the replica approved drawings.
- e. उपरोक्त नियम के नियम 25, 26 और 39 से 44 तक के प्रावधानों की आवश्यकताओं का किस तरह अनुपालन किया जाएगा इस आशय का समीक्षात्मक विवरण/ A write-up in duplicate clearly indicating as to how you shall comply with requirements of the provisions of rules 25, 26 and 39 to 44 of the said rules.
- f. संयुक्तता मुख्यतः विस्फोटक द्रव्य नियंत्रक कोलकाता को प्रतिलिपि देते हुए (तीन प्रतियाँ में) उसके साथ अनुमोदित जारी करने/ नवीकरण/ संशोधन के संबंध में पत्राचार से हस्ताक्षर करने हेतु अधिकृत व्यक्तियों के नामों हस्ताक्षर/ Specimen signatures of the persons authorised to sign the correspondence in connection with grant/renewal/amendment of licence with a copy to the Jt Chief Controller of Explosives, Chennai. (In triplicate)
- g. अनुमोदित आरेखण के अनुसार गोदाम का निर्माण कार्य पूर्ण हो चुका है, इस आशय का प्रमाण पत्र/A certificate to the effect that the facilities have been constructed as per approved drawings.
- h. मुख्य भरण लाइन में सुरक्षा राहत वाल्व का सेट प्रेशर स्थापित किया जाना/ Set pressure of the safety relief valve to be installed in the main filling line.
- i. सभी भागीदारों के नाम और पते और साझेदारी विलेख की प्रति (साझेदारी फर्म के मामले में)/ रजिस्टार ऑफ कंपनियों से पंजीकरण प्रमाणपत्र और आवश्यक संस्था के बहिर्निपत्र (कंपनी अधिनियम के तहत पंजीकृत कंपनी के मामले में) (तीन प्रतियाँ में) / Name and address of all the partners and copy of partnership deed (in case of partnership firm)/ registration certificate from the Registrar of Companies and necessary memorandum of article (in case of company registered under Companies Act) (in triplicate)
- j. भरे जाने हेतु प्रस्तावित सिलेंडरों का विवरण, उसके भरण की अनुमति के संबंध में आवश्यक संदर्भों के साथ (तीन प्रतियाँ में) / Particulars of the cylinders proposed to be filled with necessary references permitting filling thereof. (in triplicate)
- k. सिलेंडर परीक्षण केन्द्र के अधिष्ठापन हेतु आपका वचन पत्र, जो इस कार्यालय द्वारा अनुमोदित किया जाएगा / Your undertaking for installation of cylinders testing station, which will be approved by this office.

**2. सिलेंडरों में CNG(CBM) गैस के भंडारण हेतु अनुमति जारी करने हेतु/ FOR THE GRANT OF LICENCE TO STORE CNG(CBM) GAS IN CYLINDERS**

- a. अर्थपूर्ण भाषा के मुद्रित और हस्ताक्षरित प्रमाण पत्रों में विहित भरा हुआ एवं हस्ताक्षरित आवेदन/ An application in Form 'O' duly filled and signed showing total numbers of Cylinders of each Gas.
- b. अनुमोदित आरेखण की चार प्रतियाँ / 4 copies each of the approved drawings.
- c. अनुमोदित बैंक के पास आहरित, Chief Controller of Explosives के पक्ष में Nagpur(M.S.) में देय रु. 2000/- का डिमांड ड्राफ्ट / Demand draft for Rs. 2000/- towards the licence fee for one year in favour of The Chief Controller of Explosives, payable at Nagpur(M.S.) on any Nationalised Bank.

भवदीय/Yours faithfully  
  
 (बी.के. मिश्रा)  
 K. Mishra  
 उप-मुख्य विस्फोटक नियंत्रक  
 By: Chief Controller of Explosives  
 उप-मुख्य विस्फोटक नियंत्रक  
 For: Chief Controller of Explosives  
 नागपुर/Nagpur

**Hosur City Municipal Corporation**  
**Bio Mining Work**  
**Present Status**

Hosur is a City Municipal Corporation located in the Krishnagiri district of Tamilnadu. It is located at a distance of about 40km from Bangalore with a population of 2,45,354 as per Census India 2011, at an Extent of 71.92 Sq.Km. It is an industrial hub for several automobile and manufacturing industries and generate about 72 tons of Municipal Solid Wastes (MSW) per day. Dumping Yard Situated at Dasepalli Village 15 km East Hosur Town.

Based on the G.O.MS.NO.21 Municipal Administration and Water Supply (MA.IV) Department Dated.14.03.2018 Administrative sanction accorded by the Commissioner of Municipal Administration, Chennai. Hosur Corporation engaged M/s.Essarams Bio Tech, Namakkal as the Concessionaire as per the terms of the Work Order (Roc.No.4512/2017/E1 dated 13.06.2018) for the removal of the legacy Waste 102968 Cum dumped in the Compost Yard of the wastes removed through Bio-mining process on Design, Build, Own and Operate (DBOO) basis.

The Hosur Corporation engaged the Centre for Environmental Studies (CES), Anna University, Chennai as Project Management Consultant to assess the progress of work by periodic site visits, observations at the site and review of records. The progress as on date 28500 Cum Legacy Waste has been processed. Balance work is in Progress. Expected Date of Completion is 31.03.2021.

At Present 2 Nos of Bio Mining Machines has been installed and Bio Mining Process is begun. Totally 4 Nos of Bio Mining Machines installed and Bio Mining Process is going on. In this Connection 600 Cum Legacy Waste has been cleared Per day. So We Expect Bio Mining Work will be Completed on or before 31.03.2021.

  
Commissioner  
Hosur City Municipal Corporation



ANNEXURE - VI

நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை

அனுப்புதல்

பெறுதல்

திரு.ம.செந்தில்முருகன், M.Com.,  
ஆணையாளர்,  
ஓசூர் மாநகராட்சி,  
கிருஷ்ணகிரி மாவட்டம்.

மாவட்ட சுற்றுச்சூழல் பொறிமாணம்,  
தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம்,  
Plot No.149 A, சிப்காட் பகுதி 1,  
ஓசூர்.



ந.க.எண். 4512/2017/இ1

நாள். 25.03.2021

அன்புடையீர்,

பொருள்	Bio Mining (Legacy Waste) – ஓசூர் மாநகராட்சி – Fortnightly Report – விவரம் தெரிவித்தல் – தொடர்பாக.
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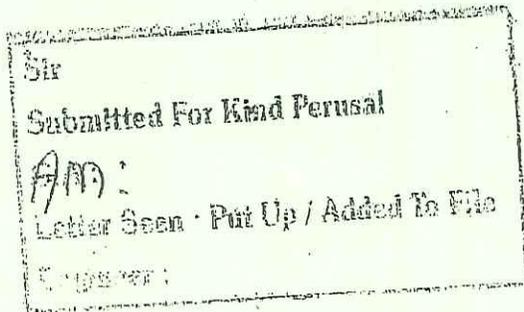
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ஓசூர் மாநகராட்சிக்கு சொந்தமான தாசேப்பள்ளி உரக்கிடங்கில் செயல்படுத்தப்பட்டு வரும் Bio Mining (Legacy Waste) அண்ணா பல்கலைக்கழக கலந்தாலோசகர் சென்னை அவர்களின் 10.03.2021ம் தேதிய அளவீடு 83603 cum ஆகும். இதில் 71500 cum செயலாக்கப்பட்டு அகற்றப்பட்டுள்ளது (70%). மீதமுள்ள 31468 cum-னை (30%) 31.07.2021க்குள் முடிக்கப்படும் என்பதனை தங்களுக்கு அன்புடன் தெரிவித்துக்கொள்ளப்படுகிறது.

ஆணையாளர் 25/3/21  
ஓசூர் மாநகராட்சி

இணைப்பு:- Fortnight Report

25/03/2021



Hosur City Municipal Corporation

Bio Methanisation Plant

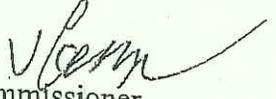
Present Status

i) Details on the functioning, operation and maintenance of the Bio-Methanaization plant

The plant was constructed under the SWM in the year 2015 -2016 with handling capacity 10 TPD. The total project cost of the Bio - Methanation plant was 190 Lakhs.

The project status of the Bio - Methanation cum Bio-CNG bottling plant on DBFOT basis including operation and maintenance for 20 years.

All works completed, Bio-Gas 400 Kgs per Day produced and sale to private company. At Present Bio Gas Produced stopped due to Contractor - Partnership Legal Issues Problem. After the Legal Problem Solved Bio Gas Produced Work will be Continued.

  
Commissioner

Hosur City Municipal Corporation

Hosur City Municipal Corporation

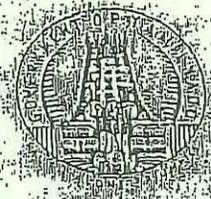
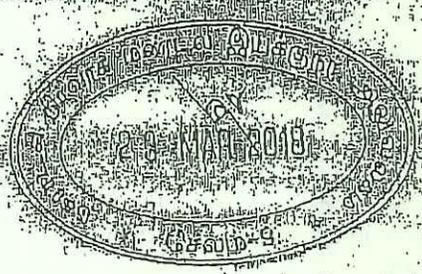
Annexure

FORTNIGHTLY REPORT ON TREATMENT AND DISPOSAL OF LEGACY WASTE (DUMPED MSW) AT DASEPALLI VILLAGE, HOSUR TALUK, KRISHNAGIRI DISTRICT FOR THE PERIOD FROM 07.03.2021 TO 21.03.2021

Sl.No.	Total quantity of Legacy dumped (measured/quantified in (Cum)	Total quantity of available Legacy Waste (dumped MSW) as on 21.03.2021 in (Cum)	Total quantity of removal Legacy (dumped MSW) as on 21.03.2021 in (Cum)	Total quantity of balance Waste (dumped MSW) presently available in the MSW site as on in (Cum)	Percentage of Legacy dumped (cleared/processed as on 21.03.2021	of waste MSW) Remarks, if any
1	102968 Cum	31468 Cum	71500 Cum	31468 Cum	70%	Work will be Completed on or before 31.07.2021

M. Senthil Kumar  
Commissioner, 3/2/1  
Hosur City Municipal Corporation,

  
25/03/2021



ABSTRACT

Swachh Bharat Mission - Integrated Solid Waste Management Scheme 2017-18: Bio Mining Project in Tambaram, Pallavaram and Hosur Municipalities at an Estimated cost of Rs.2130.00 Lakh - Administrative sanction - Orders Issued.

Municipal Administration and Water Supply (MA/WA) Department

G.O. (Ms) No. 21

Dated: 14.03.2018  
(திருவள்ளூர் ஆண்டு 2049  
சே.நவீனம் மார்ச் - 30.)

Read :

- 1) Minutes of the Fifth State High Power Committee under Swachh Bharat Mission dated 01.09.2017.
- 2) From the Commissioner of Municipal Administration Letter Rec. No. 24551/P3/2017, Dated 30.10.2017.
- 3) From the Commissioner of Municipal Administration Letter Rec. No. 25773/P3/2017, Dated 15.11.2017.

Order:

In the Meeting of the Fifth State High Power Committee under Swachh Bharat Mission held on 01.09.2017, the Committee accorded principal approval of the proposal of the Commissioner of Municipal Administration recommending Bio Mining Project at an estimated cost of Rs.2130.00 lakh in Tambaram, Pallavaram and Hosur Municipalities based on various factors including direction of National Green Tribunal to remove legacy waste with the following funding pattern subject to the condition that the project needs the approval of Center for Environment Studies, Anna University before obtaining the technical sanction from the competent authority.

SWM Projects Financial Tie-Up as follows:

Name of the ULB	Volume in Cum	Project Cost	(RS. in lakh)		
			Govt Grant (35%)	State Grant (55%)	ULB share (10%)
Tambaram	145000	765.00	267.75	420.75	76.50

Pallavaram	135000	700.00	245.00	385.00	70.00
Hosur	128196	665.00	232.75	365.75	66.50

2) The Commissioner of Municipal Administration has forwarded proposal vide 2<sup>nd</sup> and 3<sup>rd</sup> read above, seeking administrative sanction for the Bio-Mining Project in Tambaram, Pallavaram and Hosur Municipalities as detailed below:-

Name of the ULB	Name of the Work	Volume in cum	Estimate Amount (Rs. in Lakh)
Tambaram	Removal of Legacy Waste Dumped in the Kannadapalayam Dumping Yard through Bio Mining process.	145000	765.00
Pallavaram	Removal of Legacy Waste Dumped in the Periya Erl through Bio Mining process.	135000	700.00
Hosur	Removal of Legacy Waste Dumped in the Daseapalli compost Yard through Bio Mining process.	128196	665.00
		Total	2130.00

3) The Centre for Environmental Studies, Anna University in report has stated that the above projects are considered to be feasible and recommended for further action as it will help in minimizing environmental impact of the existing dumpsite.

4) The Government after careful examination, have decided to accept the proposal of the Commissioner of Municipal Administration detailed in para 2 above. Accordingly, the Government accord administrative sanction for the Bio-mining Project in Tambaram, Pallavaram and Hosur Municipalities at an estimated cost of Rs.765 lakh (Rupees Seven hundred and sixty five lakh only) Rs.700.00 lakh (Rupees Seven hundred lakh only) and Rs.665.00 lakh (Rupees Six hundred and sixty five lakh only) respectively, as per the funding pattern as at para 1 above.

5) This order issues with the concurrence of the Finance Department vide its U.O.No. 12806/Finance (MAWS) /2018, dated 13.03.2018.

(By Order of the Governor)

**HARMANDER SINGH**  
**PRINCIPAL SECRETARY TO GOVERNMENT**

To  
The Commissioner of Municipal Administration, Chepauk,  
Chennai-600 005,  
The Regional Director of Municipal Administration, Chengalpattu and Salem  
The Municipal Commissioner, Tambaram, Pallavaram, & Hosur  
The Accountant General, Chennai-18.  
The Accountant General (Audit), Chennai-18  
The Resident Audit Officer, Chennai-9.

Copy to:

The Chief Minister's Office, Chennai - 9,  
The Senior Personal Assistant to Hon'ble Minister,  
(MA, RD & Special Implementation Programme), Chennai-600 009.  
The Senior Principal Private Secretary to the Principal  
Secretary, Municipal Administration and Water Supply  
Department, Chennai-9,  
The Finance (MA&WS) Department, Chennai-600 009,  
The Municipal Administration and Water Supply (OP. II /  
MA2/Budget) Department, Chennai-600 009,  
Stock file /Spare Copy.

//Forwarded /by Order//

*[Signature]*  
SECTION OFFICER

11/2/2018

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## TAMILNADU POLLUTION CONTROL BOARD

From Dr. M. Senthilkumar, M.E., Ph.D., District Environmental Engineer, Tamil Nadu Pollution Control Board, No.149-A, 1st floor, Dharga, SIPCOT-I, HOSUR- 635 126, Krishnagiri District.	To The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 600 032.
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Lr.No. F 24/Tech/NGT-162 of 2016/DEE/HSR/2020, Dated: 22.10.2020.

Sir,

Sub:	TNPC Board - O/o.DEE, Hosur- Hosur City Municipal Corporation-Bio Mining of Legacy Waste -NGT application O.A.No.162 of 2016 in the Hon'ble NGT (SZ), Chennai-Performance Guarantee in the form Bank Guarantee furnished by the Hosur City Municipal Corporation -Submitted -Reg.
Ref:	1.Order of the Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A.No. 162 of 2016, Dated: 05.08.2020.
	2. Board's Memo No. TNPCB/LAW/LA-III/20354/2016, Dated: 21.9.2020.
	3. Bank Guarantee No. 81731 PEBG 200001 for Rs. 25, 00,000/- furnished by the Hosur City Municipal Corporation, Dated: 20.10.2020.

\*\*\*\*\*

I submit to state that the Hon'ble NGT (SZ), Chennai in O.A.No.162 of 2016 above has directed vide reference first cited the Hosur City Municipal Corporation to provide a Performance Guarantee of Rs. 25,00,000/- (Twenty Five Lakhs only) to the satisfaction of the Tamilnadu Pollution Control Board within a period of one month.

Further, I submitted that the Hosur City Municipal Corporation has furnished a performance Guarantee vide reference third cited in the form of Bank Guarantee in the prescribed format obtained from Bank of India, Hosur for sum of **Rs. 25,00,000/- (Twenty Five Lakhs only)**.

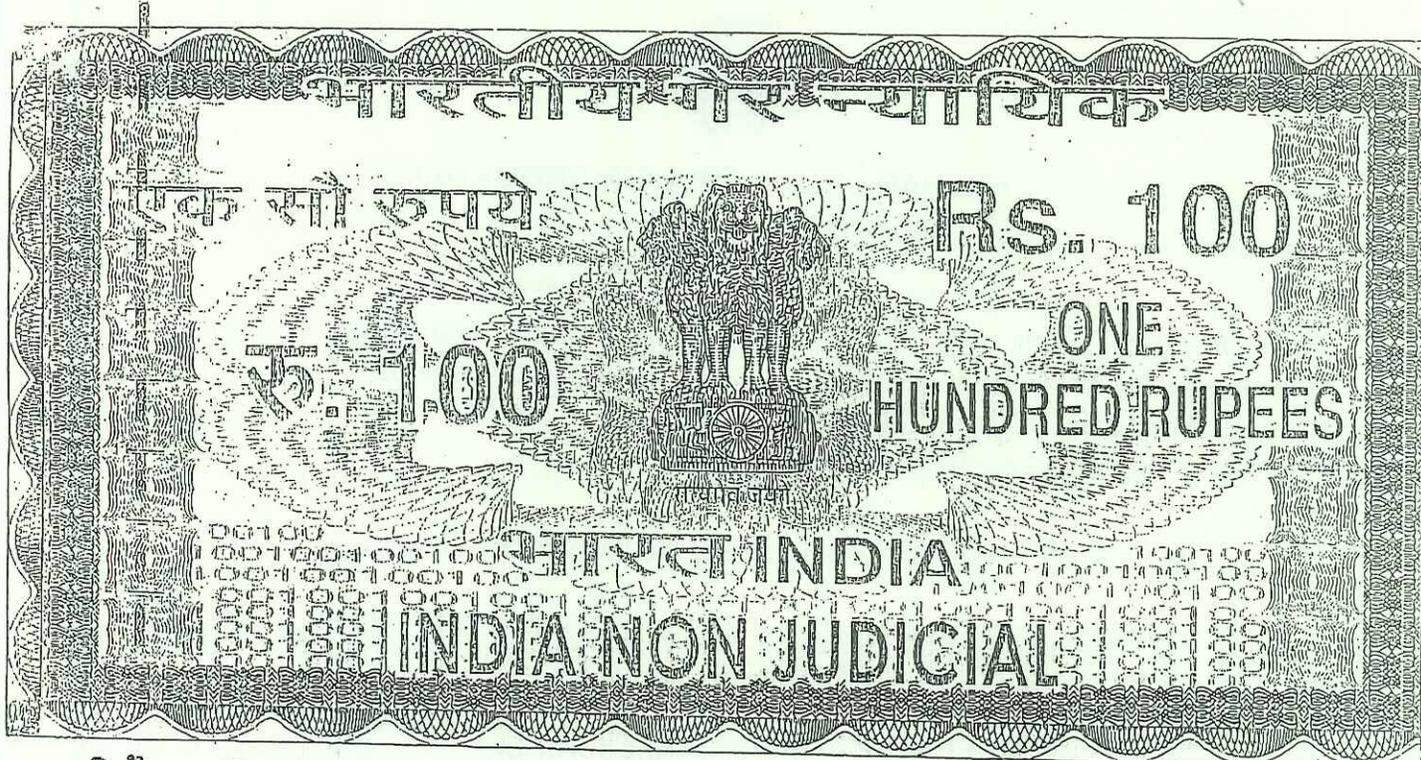
In this regard, I submit that the **Original Bank Guarantee (No. 81731 PEBG 200001, Dated: 20.10.2020, Bank of India, Hosur)** furnished by the Hosur City Municipal Corporation is enclosed herewith for favour of kind information and necessary action, please.

Encl: Original Bank Guarantee.

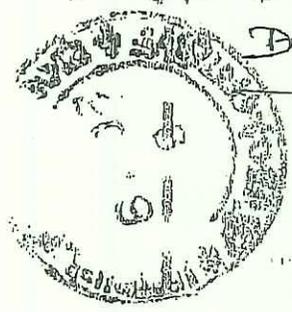
  
22/10/2020  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Hosur.

சென்னை/தமிழ்நாடு

22/10/2020



தமிழ்நாடு தமில்நாடு TAMILNADU



Dt. 1.10.2020. Rs 100/-

The Commissioner Hosur City Municipal Corporation - Hosur

CA 094417  
M. Chandran  
STAMP VENDOR  
D-Dis No. 3502/07  
KAMANDODI  
Tamil Nadu

**BANK GUARANTEE**

Bank Guarantee No. 8173-IPBEG200001

Date: 20.10.2020

THIS DEED OF GUARANTEE made on the 05 day of October dated 2020 by THE COMMISSIONER, HOSUR CITY MUNICIPAL CORPORATION of the one part in favour of TNPC Board of other part.

WHEREAS HOSUR CITY MUNICIPAL CORPORATION running an Bio Mining of Legacy Waste at SF.No.45/3, Dasepalli Village, Hosur Taluk, Krishnagiri District has approached the TNPC Board for the Purpose of PERFORMANCE GUARANTEE and the TNPC Board having agreed to consider the request of the HOSUR CITY MUNICIPAL CORPORATION under the terms and conditions put forth in the schedule enclosed hereunder.

63X

COMMISSIONER  
Hosur City Municipal Corporation



AND WHEREAS in accordance with the conditions put forth in the **Honourable National Green Tribunal Order dated 05.08.2020 in O.A.No.162/2016(SZ)** enclosed hereunder the **HOSUR CITY MUNICIPAL CORPORATION** is desirous of furnishing a Bank Guarantee from **HOSUR CITY MUNICIPAL CORPORATION** for the sum of **Rs.25,00,000 (Twenty Five Lakhs Only)** towards **PERFORMANCE GUARANTEE** valid for the period upto **31.03.2021**.

AND WHEREAS at the request of the **HOSUR CITY MUNICIPAL CORPORATION** the Bank has agreed to give its guarantee as herein after contained. Now this deed witnesses as follows

We, **Bank of India, SF.NO.690/1, MM REDDY CO, OLD BANGALORE ROAD, HOSUR** do hereby undertake to pay the Board an amount not exceeding **Rs.25,00,000/- (Twenty Five Lakhs)** against any non-fulfillment of the conditions contained in the schedule, wholly or partly by the said **HOSUR CITY MUNICIPAL CORPORATION, Opposite Thillai Nagar, Bagalur Road, Hosur** and we, **Bank of India, SF.NO.690/1, MM REDDY CO, OLD BANGALORE ROAD, HOSUR** do hereby undertake to pay the amount due payable under this guarantee without any demur, merely on demand from the Board stating that the amount claimed is due by non-fulfillment of the conditions in the schedule wholly or partly by the said **HOSUR CITY MUNICIPAL CORPORATION**. Any such demand made on the Bank shall be conclusive as regards the amount due payable by the Bank under this guarantee. However our liability under this guarantee herein contained shall remain in full force and effect during the period that would be taken for the performance of the said schedule and that it shall continue to be enforceable till all dues of the Board under the schedule have been fully performed and its claim satisfied or discharge or till the Tamil Nadu Pollution Control Board (Office) certifies that the terms and conditions of the said schedule have been fully and properly carried out by the said **HOSUR CITY MUNICIPAL CORPORATION** and accordingly discharges the guarantee. Unless a demand or claim under the guarantee is made on us in writing on or before **31.03.2021**. we shall be discharged from all liability under this guarantee thereafter.

We **Bank of India, SF.NO.690/1, MM REDDY CO, OLD BANGALORE ROAD, HOSUR** further agree with the Board that the Board shall have full liberty without our concern and without affecting in any manner our obligation hereunder to every one of the terms and conditions of the said schedule or to the extent the time of performance by the said **HOSUR CITY MUNICIPAL CORPORATION** from time to time or to postpone for any time or from time to time any of the powers exercised by the Board against the said **HOSUR CITY MUNICIPAL CORPORATION** and forbear and enforce any of the terms and conditions



relating to the said schedule and we shall not be relieved of our liability by reason of any such variation, or extension being granted to the said **HOSUR CITY MUNICIPAL CORPORATION** or for any forbearance, act or omission on the part of the Board or any indulgence by the Board.

We **Bank of India**, SF.NO.690/1, MM REDDY CO, OLD BANGALORE ROAD, HOSUR lastly undertake not to revoke this guarantee during its currency except with the previous consent of the Board in writing.

कृते बैंक ऑफ इंडिया  
FOR BANK OF INDIA  
Sandeep K. Desai  
वरिष्ठ शाखा प्रबंधक / Senior Branch Manager (Seal)  
होसूर शाखा / Hosur Branch

### SCHEDULE TO THE BANK GUARANTEE NO.

Hosur City Municipal Corporation

Hosur City Municipal Corporation  
of the which applied for the  
consent of the Board

Bank guarantee  
Rupees

Terms and Conditions

Hosur City Municipal Corporation  
Oppsite Thillai Nagar  
Hosur.

Rs.25,00,000/-  
(Twenty Five Lakhs)

The Hosur City Municipal Corporation should dispose the Entire Legacy Waste on or before 31.03.2021 to the satisfaction of the TNPC Board fails which the Bank Guarantee of Rs.25,00,000 (Twenty Five Lakhs) will be forfeited.

कृते बैंक ऑफ इंडिया  
FOR BANK OF INDIA  
Sandeep K. Desai  
वरिष्ठ शाखा प्रबंधक / Senior Branch Manager  
होसूर शाखा / Hosur Branch

Conditions

(Banker Seal with Signature)

1. The Hosur City Municipal Corporation should dispose the Entire Legacy Waste on or before 31.03.2021 to the satisfaction of the TNPC Board fails which the Bank Guarantee of Rs.25,00,000 (Twenty Five Lakhs) will be forfeited.

  
COMMISSIONER  
Hosur City Municipal Corporation

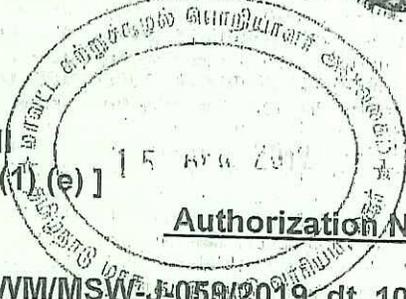




**TAMILNADU POLLUTION CONTROL BOARD**



Form II  
[see rule 16 (1) (e)]



**Authorization No: 14 /2019**

**Proceedings No. JCEE(M)/VLR/TNPCB/SWM/MSW-J-059/2019 dt. 10-04-2019**

Sub : TNPCB - M/s. Hosur Municipality - Solid waste Management processing facility, S.F. Nos. i) 507(Pt) of Zuzuvadi Village (Chinna Elasagiri MCC), ii) 430/3& 431/4 of Hosur Village (Anand Nagar-I MCC), iii) 432/1 & 433/2 of Hosur Village (Anand Nagar-II MCC), iv) 434/1 of Hosur Village (Anand Nagar-III MCC), v) 954/2 of Hosur Village (MGR Market MCC), vi) 349/1 of Avalapalli Village (Alasanatham-I MCC), vii) 349/1 of Avalapalli Village (Alasanatham-II MCC), viii) 355 of Hosur Village (New ASTC Hudco MCC), ix) 171 & 172 of Hosur Village (Dinnur-I MCC), x) 171 & 172 of Hosur Village (Dinnur-II MCC), xi) 171 & 172 of Hosur Village (Dinnur-III MCC), Hosur Taluk, Krishnagiri District - Authorization for operation of waste processing facility under Solid Waste Management Rules, 2016- Reg.

- Ref: 1. Your letter No. R.O.C.No.3250/2018/H1 Dt. 22.03.2019 (Application filed).  
2. IR No.F:37/Tech/MSW-04/DEE/HSR/2019 Dated: 09.04.2019.

The Tamil Nadu Pollution Control Board after examining the proposal hereby authorizes the **Commissioner, M/s. Hosur Municipality**, Hosur to operate waste processing/ recycling/ treatment/ disposal facility at S.F. Nos. i) 507(Pt) of Zuzuvadi Village (Chinna Elasagiri MCC), ii) 430/3& 431/4 of Hosur Village (Anand Nagar-I MCC), iii) 432/1 & 433/2 of Hosur Village (Anand Nagar-II MCC), iv) 434/1 of Hosur Village (Anand Nagar-III MCC), v) 954/2 of Hosur Village (MGR Market MCC), vi) 349/1 of Avalapalli Village (Alasanatham-I MCC), vii) 349/1 of Avalapalli Village (Alasanatham-II MCC), viii) 355 of Hosur Village (New ASTC Hudco MCC), ix) 171 & 172 of Hosur Village (Dinnur-I MCC), x) 171 & 172 of Hosur Village (Dinnur-II MCC), xi) 171 & 172 of Hosur Village (Dinnur-III MCC), Hosur Taluk, Krishnagiri District valid up to 31.03.2020.

The Authorization is hereby granted to operate the **SWM facility (MCC)** for processing, recycling, treatment and disposal of Municipal solid wastes of 72 T/day.





## TAMILNADU POLLUTION CONTROL BOARD

- 10) facility and shall be disposed in accordance with the e-waste Management Rules 2016, Bio Medical Waste Management Rules 2016 and Hazardous and Other wastes (Management and Transboundary Movement) Rules 2016 respectively.
- 11) The Municipality shall process the solid waste received then and there to avoid anaerobic conditions leading to generation of odour and there shall not be any accumulation at any time.
- 12) All employees shall be provided with Personal Protection measures and periodical health check-up shall be conducted.
- 13) All the solid waste processing cells shall be provided with wind screen/wired mesh screen
- 14) Rat trap shall be provided in the processing shed.
- 15) Anti-fly measures such as day to day spraying with Dichlorvas with trained workers shall be carried out.
- 16) Mosquito breeding sources shall be eliminated.
- 17) Water supply and toilet facilities shall be provided.
- 18) Periodical health check-up for the workers shall be undertaken.
- 19) The processing facility shall ensure that necessary steps have been under taken to avoid contamination of ground water.
- 20) The committee should review the performance of processing sheds once in six months.
- 21) The local body shall not carry out any landfill activity in the premises of the processing sheds.
- 22) The leachate and waste water shall be properly collected and utilized in compost beds without any discharge.
- 23) Necessary preventive measures have to be taken to avoid the contamination from the processing sheds to the nearby ground level water sumps wherever located.
- 24) The authorization to be issued to the processing sheds is purely temporary and for a period of one year or up to the period of providing permanent facility whichever is earlier.
- 25) All the provisions as laid down in the Municipal Solid Wastes Management Rules, 2016 shall be complied and proper documentation shall be made.
- 26) The Municipal Solid Waste generated in the Municipality must be managed and handled in accordance with the compliances criteria and procedures laid down in the said rules
- 27) The local body shall ensure that the segregated/shredded plastic waste shall be used for road laying as reported and excess quantity if any must be sent to approved plastic recycling units. The waste plastics shall not be buried/land filled or burnt.



## TAMILNADU POLLUTION CONTROL BOARD

- 28) The waste processing facility must satisfy the specifications and standards as specified in SMWR2016.
- 29) Wastes brought to the facility shall not be burnt in open or in any incineration facility.
- 30) Bio-degradable organic waste shall be composted, recyclable waste shall be recycled and other inert waste shall be disposed through secured land fill.
- 31) The unit shall comply with the standards for composting, treated leachates as per the provisions in the SWMR2016.
- 32) Compostable waste transported to the facility must be covered. There shall not be any spillage of material during transport. There shall not be any odour from the processing facility.
- 33) Stray animals shall not be allowed to move around waste storage facilities.
- 34) The facility shall operate the composting unit without any odour as reported and shall not cause any nuisance to the neighbours.
- 35) The municipal solid waste received in the processing sheds shall be processed immediately to avoid anaerobic conditions leading to generation of odour.
- 36) There shall not be any nuisance to the neighbours due to flies.
- 37) Garbage in the windrows during heavy rains shall be covered with proper material to avoid excess wetting which will tamper the composting process.
- 38) Dust emission from sieve shall be contained in a closed room. Carryover of dust from the sieved material by wind shall be avoided by frequent removal of sieved material and no accumulation shall be allowed.
- 39) Complete composting shall be ensured before dispatch so as to avoid further composting in the bags leading to generation of gases or odour.
- 40) Annual Report in Form-II must be furnished to District Collector, Vellore with a copy to Tamil Nadu Pollution Control Board on or before 30<sup>th</sup> June of every year.
- 41) Whenever any accident occurs, it shall be reported forthwith in Form V to the District Collector with a copy to Tamil Nadu Pollution Control Board.
- 42) Baseline data of ground water quality within a radius of 0.5 KM from the facility to be collected before commissioning the facility and kept as record for future reference. The ROA must be sent to Board.
- 43) There should not be ground water contamination due to percolation from the compost yard and hence, the yard should be made impervious.
- 44) Baseline data of water quality, air quality, noise levels, etc., shall be created before the inception of the facility and shall be monitored continuously.



## TAMILNADU POLLUTION CONTROL BOARD

- 45) It shall be insured that the garbage is received in closed vehicles so as to avoid spills during transit.
- 46) Operation of plant shall not give rise to any complaints. Waste from neighbouring local bodies shall also be accepted and composed as a social obligation.
- 47) Awareness and education to farmers on usage of bio compost shall be made by the facility.
- 48) The Board reserves the right to review, impose additional conditions or conditions, revoke change or alter the terms and conditions of this Authorisation.
- 49) The unit shall ensure that the compost yard is impervious with proper leachate collection system.
- 50) The leachate shall be reused in the compost for maintaining moisture level and it shall not be disposed inside or outside the premises under any circumstances.
- 51) The site shall not be used as a dumping yard.
- 52) The unit shall continue to develop green belt of adequate depth around the periphery of the proposed site.
- 53) The unit (Processing unit) shall ensure that a buffer Zone or no development Zone shall be maintained around solid waste processing facility.
- 54) The unit shall carry out the bio mining activity of the land fill located in Dasepalli Village, Hosur Taluk as proposed and shall complete the bio mining activity within one year as proposed by the Municipal Authorities.
- 55) The unit shall carry out the micro composting activity as per the standards prescribed and the composted product shall be utilised as manure as reported.

**Joint Chief Environmental Engineer(M),**  
**Tamil Nadu Pollution Control Board,**  
**Vellore.**

To

The Commissioner,  
M/s. Hosur Municipality,  
Hosur,  
Hosur Taluk,  
Krishnagiri District.

Copy to:

1. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Hosur



TAMILNADU POLLUTION CONTROL BOARD

District on 23.03.2021. As per the Progress report, it was observed that the Hosur Municipal Corporation has processed and disposed the 71500 m<sup>3</sup> of legacy waste as on 23.03.2021 which works out 55% of the total legacy waste available at the site.

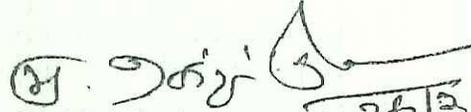
Further, during inspection, it is observed that the Biomethanation plant, ETP was not under operation and it was informed by the Hosur Municipal Corporation Authorities that the Bio-methanation plant was stopped due to contractor – partnership legal issues and will be resumed once the legal issues solved.

Hence, it is requested to operate and maintain the Bio-methanation plant and ETP efficiently and continuously and also to speed up the legacy waste processing and disposal activity by deploying additional processing machineries with required workforce to complete balance dumped Municipal Solid Wastes before 31.03.2021 as directed by the Hon'ble NGT (SZ), Chennai.

Also, you are requested to furnish the **fortnightly status report (once in 15 days) on the treatment and disposal of legacy waste (dumped MSW) in the format enclosed vide annexure to this office.**

The receipt of this letter shall be acknowledged.

Encl: As above

  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
26.03.2021 Hosur.



**TAMIL NADU POLLUTION CONTROL BOARD**

From Dr.M.Senthilkumar, M.E., Ph.D., District Environmental Engineer, Tamil Nadu Pollution Control Board, Plot No.149A, First floor, Dharga, Hosur- 635 126, Krishnagiri District.	To The Commissioner, Hosur Corporation, Hosur.
---	---

Lr.No. F.24/Tech/NGT/DEE/HSR/2021, Dated: 26.03.2021

Sir,

Sub:	TNPCB, Hosur- National Green Tribunal (SZ) - Application No. O.A.No.162 of 2016(SZ) – filed by Thiru.K.Nagappa against Union of India and 7 others - Present status regarding MSW Dumpsite and Bio Methanization plant by Hosur Corporation- Intimation -Reg.
Ref: 1	Solid Waste Management Rules, 2016.
2	Order of the National green tribunal, Principal bench, New Delhi in O.A.No.606 of 2018 dated 5.8.2020.
3	Inspection of Municipal Waste Dump site and Bio-methanation plant by TNPCB officials on 25.03.2021
4	Progress report submitted for the period upto 23.03.2021 received on 25.03.2021.

\*\*\*\*\*

I invite your kind attention to the references second cited above, wherein the Hon'ble National Green Tribunal (SZ), Chennai has directed to file the status report regarding MSW Dumpsite and Bio Methanization plant of Hosur Corporation, Hosur so as to prepare and submit the status report to the Hon'ble NGT regarding O.A.No.606 of 2018 and O.A.No.162 of 2016 (SZ) from Tamilnadu Pollution Control Board.

Further, it is stated that the Hon'ble NGT (SZ), Chennai has vide in its order dated 5.8.2020 has directed the Hosur Municipal Corporation to remit the performance guarantee of Rs.25,00,000/- (Rupees Twenty Five Lakhs only) to the satisfaction of the Tamil Nadu Pollution Control Board within a period of one month i.e., before 4.9.2020. Subsequently, the performance guarantee of Rs.25,00,000/- (Rupees Twenty Five Lakhs only) has been submitted to the TNPCB vide No. 81731 PEBG 200001, Dated: 20.10.2020, through Bank of India, Hosur in the prescribed format obtained from Bank of India, Hosur.

The Hosur Municipal Corporation has submitted the progress status report on the treatment and disposal of legacy waste (dumped MSW) & Bio-methanation plant situated at SF No.45, Dasarapalli village, Muthali Panchayat, Hosur Taluk, Krishnagiri



## TAMILNADU POLLUTION CONTROL BOARD

From  
D.Mohanambigai, M.Sc.,  
Assistant Director (Lab),  
Advanced Environmental Laboratory,  
Tamilnadu Pollution Control Board,  
1/276, Meyyanur Main Road,  
SALEM - 636 004.

The District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Hosur.

*DR*  
*to put no.*  
*report*  
*for*  
*NGT.*  
*Govt*

Report.No.528 AEL/TNPCB/SLM/2020 - 21 Dated:15.03.2021

Sub : Analysis of samples - Report of analysis & Invoice  
furnished - Reg.

Ref :

LAB CODE	2282 to 2289
DEE CODE	HSR-NGT-GW-01/2021 to HSR-NGT-GW-08/2021
Sample collection	25.02.2021

I am to furnish the Invoice and report of analysis of sample(s) received at Advanced Environmental Laboratory, Tamilnadu Pollution Control Board, Salem vide references cited above.

Bill No.	528
Dated	15.03.2021

Sl.No.	Description	No.of samples	Amount
1.	Analytical charges for Trade effluent/sewage/sludge/ water/river water samples	08	34160/-
2.	Sampling charges (550x8) (Board cost)		4400/-
Total			38560/-
Rupee Thirty eight thousand Five hundred and Sixty only)			

One copy of the bill may be returned furnishing the required certificate stipulated below to A.E.L., Salem

*D. Mohanambigai*  
ASSISTANT DIRECTOR (LAB)  
A.E.L., TNPCB, SALEM.

Encl.: Report of Analysis

### CERTIFICATE

- (1) Certified that the rate of Analysis charges claimed in this Bill are in accordance with the rates approved by Tamilnadu Pollution Control Board and the total amount claimed in the invoice is accepted.
- (2) Certified that the amount of Lab Invoice No.-----Dated-----has been accounted for Sl.No.----- at Page No.----- of the register of acceptance issued for the year.
- (3) Certified that the analysis fees collected vide CR No.-----dt.-----for Rs.-----

DISTRICT ENVIRONMENTAL ENGINEER  
TNPCB, HOSUR.



ADVANCED ENVIRONMENTAL LABORATORY,  
TAMILNADU POLLUTION CONTROL BOARD,  
SALEM - 636 004.



Accredited by NABL - (ISO/IEC 17025:2005)

ULR-TC68742100000378 P  
ULR-TC68742100000379 P

**ROA NO.528 /AEL - SLM/2020 - 21 Dt.15.03.2021**

1.	Name and address of the sender	The District Environmental Engineer
		Tamilnadu Pollution Control Board
		Hosur.
2.	Date and time of collection	25.02.2021 at 11.10 AM - 11.25 AM
3.	Date and time of receipt at Lab.	26.02.2021 at 10.15 AM
4.	Condition of seal, fastening and Container	Sealed/Unfastened Condition in Polythene carbuoy 2.5 lits X 2 Nos.
5.	Nature and Number of samples	2 Nos. of Ground water Samples.(Borewell)

DEE Code No.	Lab Code No.	Point of Collection	Whether Untreated/ Treated
HSR-NGT-GW-01/2021	2282	Compost yard Premises at Dasapally village	-
HSR-NGT-GW-02/2021	2283	Mr.Prathap Chowdhry K V	-

**TEST REPORT**

Sl. No.	Parameters	Unit	Test Sample code Nos.		Test Method
			2282/ HSR- NGT-GW- 01/2021	2283/ HSR- NGT-GW- 02/2021	
01.	Conductivity at 25°C	µmhos/cm	4100	4250	APHA 23 <sup>rd</sup> Edi.2017 2510 B
02.	pH at 25°C	Number	6.65	6.64	APHA 23 <sup>rd</sup> Edi.2017 4500 - H
03.	Total Dissolved Solids at 180°C	mg/l	2592	2728	APHA 23 <sup>rd</sup> Edi.2017 2540 - C
04.	Chloride as Cl	mg/l	800	930	APHA 23 <sup>rd</sup> Edi.2017 4500-ClB
05.	Sulphates as SO <sub>4</sub>	mg/l	150	90	APHA 23 <sup>rd</sup> Edi.2017 - 4500 E
06.	Total Hardness as CaCO <sub>3</sub>	mg/l	1240	1360	APHA 23 <sup>rd</sup> Edi. 2017 2340 C
07.	Iron Total as Fe	mg/l	0.120	0.111	APHA 23 <sup>rd</sup> Edi. 2017 3500-Fe B
08.	Nitrate Nitrogen as NO <sub>3</sub>	mg/l	0.164	0.221	APHA 23 <sup>rd</sup> Edi. 2017 4500 - NO <sub>3</sub> <sup>-</sup> B
09.	Ph.Compounds	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 5530 C
10.	Hexavalent Chromium	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 3500-Cr B
11.	Total Chromium	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 3500-Cr B
12.	Copper*	mg/l	<0.0015	<0.0015	APHA 23 <sup>rd</sup> Edi. 2017 3111 B

13.	Zinc*	mg/l	<0.0015	<0.0015	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
14.	Lead*	mg/l	<0.015	<0.015	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
15.	Cadmium*	mg/l	<0.0008	<0.0008	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
16.	Nickel*	mg/l	<0.006	<0.006	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
17.	Cyanide	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 4500-CNE
18.	Arsenic*	mg/l	<0.01	<0.01	APHA 23 <sup>rd</sup> Edi. 2017 3500 As - B
19.	Mercury*	mg/l	<0.003	<0.003	APHA 23 <sup>rd</sup> Edi. 2017 3112. B
20.	Phosphate as PO <sub>4</sub>	mg/l	0.078	0.097	APHA 23 <sup>rd</sup> Edi. 2017 4500-P E
21.	Fluoride as F	mg/l	0.617	0.553	APHA 23 <sup>rd</sup> Edi. 2017 4500-FD
22.	SAR*	mg/l	3.2	2.7	Calculation Method
23.	Manganese*	mg/l	0.024	0.052	APHA 23 <sup>rd</sup> Edi. 2017 3550 - Mn

Note: 1.) < = Indicates Less than Minimum Detectable Limit.

2.) \* ``The parameters marked with an \* are not accredited by NABL``.

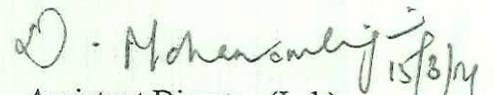
- End of Test Report-

Checked by

  
15/3/21

Dy. Chief Scientific Officer  
Technical Manager

Authorized signatory

  
15/3/21

Assistant Director (Lab).



ADVANCED ENVIRONMENTAL LABORATORY,  
TAMILNADU POLLUTION CONTROL BOARD,  
SALEM - 636 004.



Accredited by NABL - (ISO/IEC 17025:2005)

ULR-TC68742100000380 P  
ULR-TC68742100000381 P

**ROA NO.528 /AEL - SLM/2020 - 21 Dt.15.03.2021**

1.	Name and address of the sender	The District Environmental Engineer Tamilnadu Pollution Control Board Hosur.
2.	Date and time of collection	25.02.2021 at 11.45 AM - 11.50 AM
3.	Date and time of receipt at Lab.	26.02.2021 at 10.15 AM
4.	Condition of seal, fastening and Container	Sealed/Unfastened Condition in Polythene carbuoy 2.5 lits X 2 Nos.
5.	Nature and Number of samples	2 Nos. of Ground water Samples.(Borewell)

DEE Code No.	Lab Code No.	Point of Collection	Whether Untreated/Treated
HSR-NGT-GW-03/2021	2284	Mr.Venkataswamy's Agri.land premises	-
HSR-NGT-GW-04/2021	2285	Dumpsite western side-Agri land	-

**TEST REPORT**

Sl. No.	Parameters	Unit	Test Sample code Nos.		Test Method
			2284/ HSR-NGT- GW- 03/2021	2285/ HSR-NGT- GW- 04/2021	
01.	Conductivity at 25°C	µmhos/cm	1307	1152	APHA 23 <sup>rd</sup> Edi.2017 2510 B
02.	pH at 25°C	Number	6.79	6.83	APHA 23 <sup>rd</sup> Edi.2017 4500 - H
03.	Total Dissolved Solids at 180°C	mg/l	836	748	APHA 23 <sup>rd</sup> Edi.2017 2540 - C
04.	Chloride as Cl	mg/l	125	140	APHA 23 <sup>rd</sup> Edi.2017 4500-Cl B
05.	Sulphates as SO <sub>4</sub>	mg/l	120	68	APHA 23 <sup>rd</sup> Edi.2017 - 4500 E
06.	Total Hardness as CaCO <sub>3</sub>	mg/l	290	360	APHA 23 <sup>rd</sup> Edi. 2017 2340 C
07.	Iron Total as Fe	mg/l	0.055	0.065	APHA 23 <sup>rd</sup> Edi. 2017 3500-Fe B
08.	Nitrate Nitrogen as NO <sub>3</sub>	mg/l	0.285	0.150	APHA 23 <sup>rd</sup> Edi. 2017 4500 - NO <sub>3</sub> B
09.	Ph.Compounds	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 5530 C
10.	Hexavalent Chromium	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 3500-Cr B
11.	Total Chromium	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 3500-Cr B
12.	Copper*	mg/l	<0.0015	<0.0015	APHA 23 <sup>rd</sup> Edi. 2017 3111 B

13.	Zinc*	mg/l	<0.0015	0.061	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
14.	Lead*	mg/l	<0.015	<0.015	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
15.	Cadmium*	mg/l	<0.0008	<0.0008	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
16.	Nickel*	mg/l	<0.006	<0.006	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
17.	Cyanide	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 4500-CNE
18.	Arsenic*	mg/l	<0.01	<0.01	APHA 23 <sup>rd</sup> Edi. 2017 3500 As - B
19.	Mercury*	mg/l	<0.003	<0.003	APHA 23 <sup>rd</sup> Edi. 2017 3112. B
20.	Phosphate as PO <sub>4</sub>	mg/l	0.143	0.185	APHA 23 <sup>rd</sup> Edi. 2017 4500-P E
21.	Fluoride as F	mg/l	0.421	0.588	APHA 23 <sup>rd</sup> Edi. 2017 4500-FD
22.	SAR*	mg/l	2.9	1.7	Calculation Method
23.	Manganese*	mg/l	<0.1	<0.1	APHA 23 <sup>rd</sup> Edi. 2017 3550 - Mn

Note: 1.) < = Indicates Less than Minimum Detectable Limit.

2.) \* ``The parameters marked with an \* are not accredited by NABL``.

- End of Test Report-

Checked by

*CSO*  
15/3/21

Dy. Chief Scientific Officer  
Technical Manager

Authorized signatory

*Dr. Mohan*  
15/3/21  
Assistant Director (Lab).



ADVANCED ENVIRONMENTAL LABORATORY,  
TAMILNADU POLLUTION CONTROL BOARD,  
SALEM - 636 004.



Accredited by NABL - (ISO/IEC 17025:2005)

ULR-TC68742100000382 P  
ULR-TC68742100000383 P

**ROA NO.528 /AEL - SLM/2020 - 21 Dt.15.03.2021**

1.	Name and address of the sender	The District Environmental Engineer Tamilnadu Pollution Control Board Hosur.
2.	Date and time of collection	25.02.2021 at 12.15 PM - 12.35 PM
3.	Date and time of receipt at Lab.	26.02.2021 at 10.15 AM
4.	Condition of seal, fastening and Container	Sealed/Unfastened Condition in Polythene carbuoy 2.5 lits X 2 Nos.
5.	Nature and Number of samples	2 Nos. of Ground water Samples.(Borewell)

DEE Code No.	Lab Code No.	Point of Collection	Whether Untreated/Treated
HSR-NGT-GW-05/2021	2286	Mr.Krishnappa's land premises	-
HSR-NGT-GW-06/2021	2287	Mr.Chinnallappan land premises	-

**TEST REPORT**

Sl. No.	Parameters	Unit	Test Sample code Nos.		Test Method
			2286/ HSR- NGT-GW- 05/2021	2287/ HSR- NGT-GW- 06/2021	
01.	Conductivity at 25°C	µmhos/cm	1127	1037	APHA 23 <sup>rd</sup> Edi.2017 2510 B
02.	pH at 25°C	Number	7.10	6.56	APHA 23 <sup>rd</sup> Edi.2017 4500 - H
03.	Total Dissolved Solids at 180°C	mg/l	728	656	APHA 23 <sup>rd</sup> Edi.2017 2540 - C
04.	Chloride as Cl	mg/l	115	140	APHA 23 <sup>rd</sup> Edi.2017 4500-ClB
05.	Sulphates as SO <sub>4</sub>	mg/l	21	43	APHA 23 <sup>rd</sup> Edi.2017 - 4500 E
06.	Total Hardness as CaCO <sub>3</sub>	mg/l	280	320	APHA 23 <sup>rd</sup> Edi. 2017 2340 C
07.	Iron Total as Fe	mg/l	0.213	0.139	APHA 23 <sup>rd</sup> Edi. 2017 3500-Fe B
08.	Nitrate Nitrogen as NO <sub>3</sub>	mg/l	0.242	0.085	APHA 23 <sup>rd</sup> Edi. 2017 4500 - NO <sub>3</sub> <sup>-</sup> B
09.	Ph.Compounds	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 5530 C
10.	Hexavalent Chromium	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 3500-Cr B
11.	Total Chromium	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 3500-Cr B
12.	Copper*	mg/l	0.023	<0.0015	APHA 23 <sup>rd</sup> Edi. 2017 3111. B

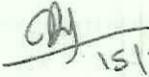
13.	Zinc*	mg/l	<0.0015	0.418	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
14.	Lead*	mg/l	<0.015	<0.015	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
15.	Cadmium*	mg/l	<0.0008	<0.0008	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
16.	Nickel*	mg/l	<0.006	<0.006	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
17.	Cyanide	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 4500-CNE
18.	Arsenic*	mg/l	<0.01	<0.01	APHA 23 <sup>rd</sup> Edi. 2017 3500 As - B
19.	Mercury*	mg/l	<0.003	<0.003	APHA 23 <sup>rd</sup> Edi. 2017 3112. B
20.	Phosphate as PO <sub>4</sub>	mg/l	0.125	0.083	APHA 23 <sup>rd</sup> Edi. 2017 4500-P E
21.	Fluoride as F	mg/l	0.282	0.369	APHA 23 <sup>rd</sup> Edi. 2017 4500-FD
22.	SAR*	mg/l	2.3	2.1	Calculation Method
23.	Manganese*	mg/l	<0.1	<0.1	APHA 23 <sup>rd</sup> Edi. 2017 3550 - Mn

Note: 1.) < = Indicates Less than Minimum Detectable Limit.

2.) \* ``The parameters marked with an \* are not accredited by NABL``.

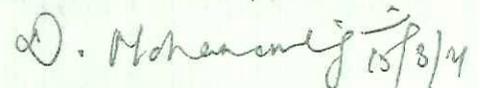
- End of Test Report-

Checked by

  
15/3/21

Dy. Chief Scientific Officer  
Technical Manager

Authorized signatory

  
15/3/21

Assistant Director (Lab).



ADVANCED ENVIRONMENTAL LABORATORY,  
TAMILNADU POLLUTION CONTROL BOARD,  
SALEM - 636 004.



Accredited by NABL - (ISO/IEC 17025:2005)

ULR-TC68742100000384 P  
ULR-TC68742100000385 P

**ROA NO.528 /AEL - SLM/2020 - 21 Dt.15.03.2021**

1.	Name and address of the sender	The District Environmental Engineer Tamilnadu Pollution Control Board Hosur.
2.	Date and time of collection	25.02.2021 at 01.00 PM - 02.00 PM
3.	Date and time of receipt at Lab.	26.02.2021 at 10.15 AM
4.	Condition of seal, fastening and Container	Sealed/Unfastened Condition in Polythene carbuoy 2.5 lits X 2 Nos.
5.	Nature and Number of samples	2 Nos. of Ground water Samples.(Borewell)

DEE Code No.	Lab Code No.	Point of Collection	Whether Untreated/Treated
HSR-NGT-GW-07/2021	2288	South side of Municipal waste Dumpsite (Chennai mines Land)	-
HSR-NGT-GW-08/2021	2289	Mr.Gopalappa's land premises.	-

**TEST REPORT**

Sl. No.	Parameters	Unit	Test Sample code Nos.		Test Method
			2288/ HSR-NGT-GW-07/2021	2289/ HSR-NGT-GW-08/2021	
01.	Conductivity at 25°C	µmhos/cm	1443	1271	APHA 23 <sup>rd</sup> Edi.2017 2510 B
02.	pH at 25°C	Number	6.26	6.50	APHA 23 <sup>rd</sup> Edi.2017 4500 - H
03.	Total Dissolved Solids at 180°C	mg/l	900	804	APHA 23 <sup>rd</sup> Edi.2017 2540 - C
04.	Chloride as Cl	mg/l	170	180	APHA 23 <sup>rd</sup> Edi.2017 4500-Cl B
05.	Sulphates as SO <sub>4</sub>	mg/l	32	131	APHA 23 <sup>rd</sup> Edi.2017 - 4500 E
06.	Total Hardness as CaCO <sub>3</sub>	mg/l	370	310	APHA 23 <sup>rd</sup> Edi. 2017 2340 C
07.	Iron Total as Fe	mg/l	0.093	0.065	APHA 23 <sup>rd</sup> Edi. 2017 3500-Fe B
08.	Nitrate Nitrogen as NO <sub>3</sub>	mg/l	0.092	0.107	APHA 23 <sup>rd</sup> Edi. 2017 4500 - NO <sub>3</sub> B
09.	Ph.Compounds	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 5530 C
10.	Hexavalent Chromium	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 3500-Cr B
11.	Total Chromium	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 3500-Cr B

13.	Zinc*	mg/l	<0.0015	0.010	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
14.	Lead*	mg/l	<0.015	<0.015	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
15.	Cadmium*	mg/l	<0.0008	0.010	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
16.	Nickel*	mg/l	<0.006	<0.006	APHA 23 <sup>rd</sup> Edi. 2017 3111. B
17.	Cyanide	mg/l	<0.05	<0.05	APHA 23 <sup>rd</sup> Edi. 2017 4500-CNE
18.	Arsenic*	mg/l	<0.01	<0.01	APHA 23 <sup>rd</sup> Edi. 2017 3500 As - B
19.	Mercury*	mg/l	<0.003	<0.003	APHA 23 <sup>rd</sup> Edi. 2017 3112. B
20.	Phosphate as PO <sub>4</sub>	mg/l	0.087	0.097	APHA 23 <sup>rd</sup> Edi. 2017 4500-P E
21.	Fluoride as F	mg/l	0.594	0.461	APHA 23 <sup>rd</sup> Edi. 2017 4500-FD
22.	SAR*	mg/l	2.4	2.1	Calculation Method
23.	Manganese*	mg/l	<0.1	<0.1	APHA 23 <sup>rd</sup> Edi. 2017 3550 - Mn

Note: 1.) <= Indicates Less than Minimum Detectable Limit.

2.) \* "The parameters marked with an \* are not accredited by NABL".

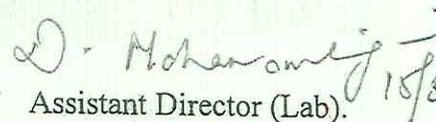
- End of Test Report-

Checked by

  
15/3/21

Dy. Chief Scientific Officer  
Technical Manager

Authorized signatory

  
15/3/21

Assistant Director (Lab).



Annexure - XII

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ORIGINAL



# Glens Innovation Labs Pvt Ltd.

NABL ACCREDITED AS PER ISO/IEC 17025 : 2017, CERTIFIED AS PER ISO 9001:2015 & ISO 45001 : 2018



TC - 8582

## TEST REPORT

ULR NO: TC858221000000553P

Report No : EN21020056-01 Report Date : 08 Mar 2021

SAMPLE NOT DRAWN BY LABORATORY

Customer Name : M/S. Tamilnadu Pollution Control Board

Customer Address : Plot No.149-A, SIPCOT Industrial Complex, Phase-I, Dharga, Hosur-635126

Sample Description : Soil

Sample No : EN21020056-01

Sample Location : Mr. Moorthy's Land

Lat:12.73765  
Long:77.92047

Sample Collection : 25 Feb 2021  
Date & time : 10.10 AM

Sample Identification : HSR-NGT-S1/2021

Sample Received on : 26 Feb 2021

Sample Condition : Fit for Analysis

Test Started on : 26 Feb 2021

Sample Quantity : 1 kg

Test Completed on : 05 Mar 2021

### Test result

S.No	Test Name	Test Method	Results	Units
1	Calcium as Ca	GL/EN-INS/SOP/22	1221	mg/kg
2	Cation Exchange Capacity	EPA 9081	8.7	meq/100g
3	Hexavalent Chromium as Cr6+	EPA 3060A/EPA 7196	BDL(DL:5.0)	mg/kg
4	Iron as Fe	GL/EN-INS/SOP/22	5938	mg/kg
5	Magnesium as Mg	GL/EN-INS/SOP/22	346	mg/kg
6	Moisture	IS 2720 (Part 2): 1973 RA : 2015	4.5	%
7	pH at 25°C	IS 2720 (Part 26): 1987 RA : 2016	6.43	-
8	Potassium as K	GL/EN/SOP/095	87	mg/kg
9	Sodium as Na	GL/EN/SOP/095	124	mg/kg
10	Total Organic matter	IS 2720 (Part 22): 1972 RA : 2015	0.99	%
11	Antimony as Sb	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
12	Arsenic as As	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
13	Boron as B	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
14	Cadmium as Cd	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
15	Chromium as Cr	GL/EN-INS/SOP/22	6.80	mg/kg
16	Copper as Cu	GL/EN-INS/SOP/22	3.38	mg/kg

Page 1 of 2

Authorized Signature  
E. Prithvirajou  
Manager - Lab

# 6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai - 600 106.

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# Glens Innovation Labs Pvt Ltd.

NABL ACCREDITED AS PER ISO/IEC 17025 : 2017, CERTIFIED AS PER ISO 9001:2015 & ISO 45001 : 2018



## TEST REPORT

ULR NO: TC858221000000553P

Report No : EN21020056-01 Report Date : 08 Mar 2021

SAMPLE NOT DRAWN BY LABORATORY

Customer Name : M/S. Tamilnadu Pollution Control Board  
 Customer Address : Plot No.149-A, SIPCOT Industrial Complex, Phase-I, Dharga, Hosur-635126  
 Sample Description : Soil  
 Sample No : EN21020056-01  
 Sample Location : Mr.Moorthy's Land  
 Lat:12.73765 Sample Collection : 25 Feb 2021  
 Long:77.92047 Date & time : 10.10 AM  
 Sample Identification : HSR-NGT-S1/2021 Sample Received on : 26 Feb 2021  
 Sample Condition : Fit for Analysis Test Started on : 26 Feb 2021  
 Sample Quantity : 1 kg Test Completed on : 05 Mar 2021

### Test result

S.No	Test Name	Test Method	Results	Units
1	Calcium as Ca	GL/EN-INS/SOP/22	1221	mg/kg
2	Cation Exchange Capacity	EPA 9081	8.7	meq/100g
3	Hexavalent Chromium as Cr6+	EPA 3060A/EPA 7196	BDL(DL:5.0)	mg/kg
4	Iron as Fe	GL/EN-INS/SOP/22	5938	mg/kg
5	Magnesium as Mg	GL/EN-INS/SOP/22	346	mg/kg
6	Moisture	IS 2720 (Part 2): 1973 RA : 2015	4.5	%
7	pH at 25°C	IS 2720 (Part 26): 1987 RA : 2016	6.43	-
8	Potassium as K	GL/EN/SOP/095	87	mg/kg
9	Sodium as Na	GL/EN/SOP/095	124	mg/kg
10	Total Organic matter	IS 2720 (Part 22): 1972 RA : 2015	0.99	%
11	Antimony as Sb	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
12	Arsenic as As	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
13	Boron as B	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
14	Cadmium as Cd	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
15	Chromium as Cr	GL/EN-INS/SOP/22	6.80	mg/kg
16	Copper as Cu	GL/EN-INS/SOP/22	3.38	mg/kg

Page 1 of 2

Authorized Signature  
 B. Prithvirajan  
 Manager, Lab.

#.6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai - 600 106.

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ORIGINAL



# Glens Innovation Labs Pvt Ltd.

NABL ACCREDITED AS PER ISO/IEC 17025 : 2017, CERTIFIED AS PER ISO 9001:2015 & ISO 45001 : 2018



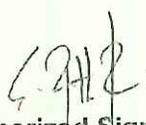
## TEST REPORT

Report No : EN21020056-01 Report Date : 08 Mar 2021

S.No	Test Name	Test Method	Results	Units
17	Lead as Pb	GL/EN-INS/SOP/22	4.44	mg/kg
18	Manganese as Mn	GL/EN-INS/SOP/22	59.82	mg/kg
19	Mercury as Hg	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
20	Molybdenum as Mo	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
21	Nickel as Ni	GL/EN-INS/SOP/22	3.64	mg/kg
22	Zinc as Zn	GL/EN-INS/SOP/22	15.66	mg/kg
23	Cobalt as Co *	GL/EN-INS/SOP/22	2.14	mg/kg

Note: BLQ-Below Limit of Quantification, LOQ-Limit of Quantification. \* Non NABL Parameter.

.....End of Report.....

  
 Authorized Signature  
 L. Prithvirajan  
 Manager - Lab

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# Glens Innovation Labs Pvt Ltd.

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## TEST REPORT

ULR NO: TC058221000000554P

Report No : EN21020056-02 Report Date : 08 Mar 2021

SAMPLE NOT DRAWN BY LABORATORY

Customer Name : M/S. Tamilnadu Pollution Control Board

Customer Address : Plot No.149-A, SIPCOT Industrial Complex, Phase-I, Dharga, Hosur-635126

Sample Description : Soil

Sample No : EN21020056-02

Sample Location : Mr.Venkataswamy's Land

Lat:12.73731  
Long:77.92041

Sample Collection Date & time : 25 Feb 2021  
10.40 AM

Sample Identification : HSR-NGT-S2/2021

Sample Received on : 26 Feb 2021

Sample Condition : Fit for Analysis

Test Started on : 26 Feb 2021

Sample Quantity : 1 kg

Test Completed on : 05 Mar 2021

### Test result

S.No	Test Name	Test Method	Results	Units
1	Calcium as Ca	GL/EN-INS/SOP/22	807	mg/kg
2	Cation Exchange Capacity	EPA 9081	5.7	meq/100g
3	Hexavalent Chromium as Cr6+	EPA 3060A/EPA 7196	BDL(DL:5.0)	mg/kg
4	Iron as Fe	GL/EN-INS/SOP/22	8563	mg/kg
5	Magnesium as Mg	GL/EN-INS/SOP/22	245	mg/kg
6	Moisture	IS 2720 (Part 2): 1973 RA : 2015	3.5	%
7	pH at 25°C	IS 2720 (Part 26): 1987 RA : 2016	6.91	-
8	Potassium as K	GL/EN/SOP/095	28	mg/kg
9	Sodium as Na	GL/EN/SOP/095	132	mg/kg
10	Total Organic matter	IS 2720 (Part 22): 1972 RA : 2015	0.72	%
11	Antimony as Sb	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
12	Arsenic as As	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
13	Boron as B	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
14	Cadmium as Cd	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
15	Chromium as Cr	GL/EN-INS/SOP/22	6.76	mg/kg
16	Copper as Cu	GL/EN-INS/SOP/22	6.94	mg/kg

Page 1 of 2

Authorized Signature

B. Palaniappan  
Manager - Lab

#.6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai - 600 100.

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ORIGINAL



# GLens Innovation Labs Pvt Ltd.

NABL ACCREDITED AS PER ISO/IEC 17025 : 2017, CERTIFIED AS PER ISO 9001:2015 & ISO 45001 : 2018



## TEST REPORT

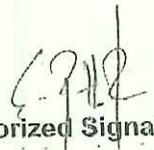
Report No : EN21020056-02 Report Date : 08 Mar 2021

S.No	Test Name	Test Method	Results	Units
17	Lead as Pb	GL/EN-INS/SOP/22	3.59	mg/kg
18	Manganese as Mn	GL/EN-INS/SOP/22	105.56	mg/kg
19	Mercury as Hg	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
20	Molybdenum as Mo	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
21	Nickel as Ni	GL/EN-INS/SOP/22	3.98	mg/kg
22	Zinc as Zn	GL/EN-INS/SOP/22	19.02	mg/kg
23	Cobalt as Co *	GL/EN-INS/SOP/22	3.64	mg/kg

Note: BLQ-Below Limit of Quantification, LOQ-Limit of Quantification. \* Non NABL Parameter:

.....End of Report.....

Page 2 of 2

  
 Authorized Signature  
 E. Prithvirajan  
 Manager - Lab

#.6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai – 600 106.

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ORIGINAL



# Glens Innovation Labs Pvt Ltd.

NABL ACCREDITED AS PER ISO/IEC 17025 : 2017, CERTIFIED AS PER ISO 9001:2015 & ISO 45001 : 2018



TC - 8582

## TEST REPORT

Report No : EN21020056-03 Report Date : 08 Mar 2021

S.No	Test Name	Test Method	Results	Units
17	Lead as Pb	GL/EN-INS/SOP/22	4.69	mg/kg
18	Manganese as Mn	GL/EN-INS/SOP/22	101.03	mg/kg
19	Mercury as Hg	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
20	Molybdenum as Mo	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
21	Nickel as Ni	GL/EN-INS/SOP/22	7.26	mg/kg
22	Zinc as Zn	GL/EN-INS/SOP/22	22.46	mg/kg
23	Cobalt as Co *	GL/EN-INS/SOP/22	3.87	mg/kg

Note: BLQ-Below Limit of Quantification, LOQ-Limit of Quantification. \* Non NABL Parameter.

.....End of Report.....

Page 2 of 2

  
**Authorized Signature**  
 E. Prithvirajan  
 Manager - Lab



# GLens Innovation Labs Pvt Ltd.

NABL ACCREDITED AS PER ISO/IEC 17025 : 2017, CERTIFIED AS PER ISO 9001:2015 & ISO 45001 : 2018

## TEST REPORT

ULR NO: TC85822100000556P

Report No : EN21020056-04 Report Date : 08 Mar 2021

SAMPLE NOT DRAWN BY LABORATORY

Customer Name : M/S. Tamilnadu Pollution Control Board  
 Customer Address : Plot No.149-A, SIPCOT Industrial Complex, Phase-I, Dharga, Hosur-635126  
 Sample Description : Soil  
 Sample No : EN21020056-04  
 Sample Location : Mr.Venkataswamy's Land  
 Lat:12.74266 Sample Collection : 25 Feb 2021  
 Long:77.92201 Date & time : 11.35 AM  
 Sample Identification : HSR-NGT-S4/2021 Sample Received on : 26 Feb 2021  
 Sample Condition : Fit for Analysis Test Started on : 26 Feb 2021  
 Sample Quantity : 1 kg Test Completed on : 05 Mar 2021

### Test result

S.No	Test Name	Test Method	Results	Units
1	Calcium as Ca	GL/EN-INS/SOP/22	1137	mg/kg
2	Cation Exchange Capacity	EPA 9081	17.6	meq/100g
3	Hexavalent Chromium as Cr6+	EPA 3060A/EPA 7196	BDL(DL:5.0)	mg/kg
4	Iron as Fe	GL/EN-INS/SOP/22	9632	mg/kg
5	Magnesium as Mg	GL/EN-INS/SOP/22	443	mg/kg
6	Moisture	IS 2720 (Part 2): 1973 RA : 2015	8.4	%
7	pH at 25°C	IS 2720 (Part 26): 1987 RA : 2016	5.79	-
8	Potassium as K	GL/EN/SOP/095	31	mg/kg
9	Sodium as Na	GL/EN/SOP/095	119	mg/kg
10	Total Organic matter	IS 2720 (Part 22): 1972 RA : 2015	BDL(DL:0.5)	%
11	Antimony as Sb	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
12	Arsenic as As	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
13	Boron as B	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
14	Cadmium as Cd	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
15	Chromium as Cr	GL/EN-INS/SOP/22	11.28	mg/kg
16	Copper as Cu	GL/EN-INS/SOP/22	3.38	mg/kg

Page 1 of 2

Authorized Signature

E. Pallavi  
 Analyst - Lab

#.6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai -- 600 106.

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ORIGINAL



# GLens Innovation Labs Pvt Ltd.

NABL ACCREDITED AS PER ISO/IEC 17025 : 2017, CERTIFIED AS PER ISO 9001:2015 & ISO 45001 : 2018



TC - 8582

## TEST REPORT

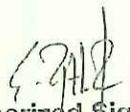
Report No : EN21020056-04 Report Date : 08 Mar 2021

S.No	Test Name	Test Method	Results	Units
17	Lead as Pb	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
18	Manganese as Mn	GL/EN-INS/SOP/22	140.07	mg/kg
19	Mercury as Hg	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
20	Molybdenum as Mo	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
21	Nickel as Ni	GL/EN-INS/SOP/22	8.94	mg/kg
22	Zinc as Zn	GL/EN-INS/SOP/22	25.62	mg/kg
23	Cobalt as Co *	GL/EN-INS/SOP/22	4.47	mg/kg

Note: BLQ-Below Limit of Quantification, LOQ-Limit of Quantification. \* Non NABL Parameter.

.....End of Report.....

Page 2 of 2

  
 Authorized Signature  
 E. Prithvirajan  
 Manager - Lab

#.6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai - 600 106.

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# GLens Innovation Labs Pvt Ltd.

NABL ACCREDITED AS PER ISO/IEC 17025 : 2017, CERTIFIED AS PER ISO 9001:2015 & ISO 45001 : 2018



## TEST REPORT

ULR NO: TC85822100000557P

Report No : EN21020056-05 Report Date : 08 Mar 2021

SAMPLE NOT DRAWN BY LABORATORY

**Customer Name** : M/S. Tamilnadu Pollution Control Board  
**Customer Address** : Plot No.149-A, SIPCOT Industrial Complex,Phase-I,Dharga,Hosur-635126  
**Sample Description** : Soil  
**Sample No** : EN21020056-05  
**Sample Location** : Mr.Lakshminarayanan's Land  
 Lat:12.74141 Long:77.91496  
**Sample Identification** : HSR-NGT-S5/2021  
**Sample Condition** : Fit for Analysis  
**Sample Quantity** : 1 kg

**Sample Collection Date & time** : 25 Feb 2021 12.15 PM  
**Sample Received on** : 26 Feb 2021  
**Test Started on** : 26 Feb 2021  
**Test Completed on** : 05 Mar 2021

### Test result

S.No	Test Name	Test Method	Results	Units
1	Calcium as Ca	GL/EN-INS/SOP/22	979	mg/kg
2	Cation Exchange Capacity	EPA 9081	14.0	meq/100g
3	Hexavalent Chromium as Cr6+	EPA 3060A/EPA 7196	BDL(DL:5.0)	mg/kg
4	Iron as Fe	GL/EN-INS/SOP/22	5101	mg/kg
5	Magnesium as Mg	GL/EN-INS/SOP/22	173	mg/kg
6	Moisture	IS 2720 (Part 2):1973 RA : 2015	3.2	%
7	pH at 25°C	IS 2720 (Part 26): 1987 RA : 2016	5.73	-
8	Potassium as K	GL/EN/SOP/095	46	mg/kg
9	Sodium as Na	GL/EN/SOP/095	134	mg/kg
10	Total Organic matter	IS 2720 (Part 22): 1972 RA : 2015	BDL(DL:0.5)	%
11	Antimony as Sb	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
12	Arsenic as As	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
13	Boron as B	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
14	Cadmium as Cd	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
15	Chromium as Cr	GL/EN-INS/SOP/22	4.66	mg/kg
16	Copper as Cu	GL/EN-INS/SOP/22	4.02	mg/kg

Page 1 of 2

Authorized Signature

U. Prithivirajan  
Manager - Lab

#.6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai - 600 106.

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# Glens Innovation Labs Pvt Ltd.

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## TEST REPORT

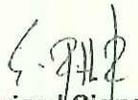
Report No : EN21020056-05 Report Date : 08 Mar 2021

S.No	Test Name	Test Method	Results	Units
17	Lead as Pb	GL/EN-INS/SOP/22	2.31	mg/kg
18	Manganese as Mn	GL/EN-INS/SOP/22	98.01	mg/kg
19	Mercury as Hg	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
20	Molybdenum as Mo	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
21	Nickel as Ni	GL/EN-INS/SOP/22	3.00	mg/kg
22	Zinc as Zn	GL/EN-INS/SOP/22	11.45	mg/kg
23	Cobalt as Co *	GL/EN-INS/SOP/22	3.03	mg/kg

Note: BLQ-Below Limit of Quantification, LOQ-Limit of Quantification. \* Non NABL Parameter.

.....End of Report.....

Page 2 of 2

  
**Authorized Signature**  
 B. Prithivirajan  
 Manager - Lab

#6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai - 600 106.

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# Glens Innovation Labs Pvt Ltd.

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## TEST REPORT

ULR NO: TC858221000000558P

Report No : EN21020056-06 Report Date : 08 Mar 2021

SAMPLE NOT DRAWN BY LABORATORY

Customer Name : M/S. Tamilnadu Pollution Control Board  
 Customer Address : Plot No.149-A, SIPCOT Industrial Complex,Phase-I,Dharga,Hosur-635126  
 Sample Description : Soil  
 Sample No : EN21020056-06  
 Sample Location : Mr.Krishnappa's Land  
 Lat:12.73916 Sample Collection Date & time : 25 Feb 2021  
 Long:77.911490 Date & time : 12.35 PM  
 Sample Identification : HSR-NGT-S6/2021 Sample Received on : 26 Feb 2021  
 Sample Condition : Fit for Analysis Test Started on : 26 Feb 2021  
 Sample Quantity : 1 kg Test Completed on : 05 Mar 2021

### Test result

S.No	Test Name	Test Method	Results	Units
1	Calcium as Ca	GL/EN-INS/SOP/22	8.14	mg/kg
2	Cation Exchange Capacity	EPA 9081	8.2	meq/100g
3	Hexavalent Chromium as Cr6+	EPA 3060A/EPA 7196	BDL(DL:5.0)	mg/kg
4	Iron as Fe	GL/EN-INS/SOP/22	5566	mg/kg
5	Magnesium as Mg	GL/EN-INS/SOP/22	445	mg/kg
6	Moisture	IS 2720 (Part 2): 1973 RA : 2015	10.2	%
7	pH at 25°C	IS 2720 (Part 26): 1987 RA : 2016	6.30	-
8	Potassium as K	GL/EN/SOP/095	54	mg/kg
9	Sodium as Na	GL/EN/SOP/095	78	mg/kg
10	Total Organic matter	IS 2720 (Part 22): 1972 RA : 2015	BDL(DL:0.5)	%
11	Antimony as Sb	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
12	Arsenic as As	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
13	Boron as B	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
14	Cadmium as Cd	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
15	Chromium as Cr	GL/EN-INS/SOP/22	4.29	mg/kg
16	Copper as Cu	GL/EN-INS/SOP/22	2.87	mg/kg

Page 1 of 2

Authorized Signature

E. Pothivirajoo  
Manager Lab

#.6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai - 600 106.

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# Glens Innovation Labs Pvt Ltd.

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## TEST REPORT

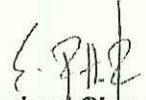
Report No : EN21020056-06 Report Date : 08 Mar 2021

S.No	Test Name	Test Method	Results	Units
17	Lead as Pb	GL/EN-INS/SOP/22	5.10	mg/kg
18	Manganese as Mn	GL/EN-INS/SOP/22	50.00	mg/kg
19	Mercury as Hg	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
20	Molybdenum as Mo	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
21	Nickel as Ni	GL/EN-INS/SOP/22	2.80	mg/kg
22	Zinc as Zn	GL/EN-INS/SOP/22	15.38	mg/kg
23	Cobalt as Co *	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg

Note: BLQ-Below Limit of Quantification, LOQ-Limit of Quantification. \* Non NABL Parameter.

.....End of Report.....

Page 2 of 2

  
**Authorized Signature**  
 E. Prithviraj  
 Manager - Lab

#.6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai - 600 106.

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# GLens Innovation Labs Pvt Ltd.

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## TEST REPORT

ULR NO: TC85822100000559P

Report No : EN21020056-07 Report Date : 08 Mar 2021

SAMPLE NOT DRAWN BY LABORATORY

Customer Name : M/S. Tamilnadu Pollution Control Board  
 Customer Address : Plot No.149-A, SIPCOT Industrial Complex,Phase-I,Dharga,Hosur-635126  
 Sample Description : Soil  
 Sample No : EN21020056-07  
 Sample Location : Mr.Municipal Wate Dumpsite Western Side  
 Lat:12.73763 Long:77.91290  
 Sample Identification : HSR-NGT-S7/2021  
 Sample Condition : Fit for Analysis  
 Sample Quantity : 1 kg

Sample Collection Date & time : 25 Feb 2021 1.00 PM  
 Sample Received on : 26 Feb 2021  
 Test Started on : 26 Feb 2021  
 Test Completed on : 05 Mar 2021

### Test result

S.No	Test Name	Test Method	Results	Units
1	Calcium as Ca	GL/EN-INS/SOP/22	972	mg/kg
2	Cation Exchange Capacity	EPA 9081	11.7	meq/100g
3	Hexavalent Chromium as Cr6+	EPA 3060A/EPA 7196	BDL(DL:5.0)	mg/kg
4	Iron as Fe	GL/EN-INS/SOP/22	6318	mg/kg
5	Magnesium as Mg	GL/EN-INS/SOP/22	147	mg/kg
6	Moisture	IS 2720 (Part 2): 1973 RA : 2015	9.3	%
7	pH at 25°C	IS 2720 (Part 26): 1987 RA : 2016	4.56	-
8	Potassium as K	GL/EN/SOP/095	41	mg/kg
9	Sodium as Na	GL/EN/SOP/095	90	mg/kg
10	Total Organic matter	IS 2720 (Part 22): 1972 RA : 2015	BDL(DL:0.5)	%
11	Antimony as Sb	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
12	Arsenic as As	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
13	Boron as B	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
14	Cadmium as Cd	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
15	Chromium as Cr	GL/EN-INS/SOP/22	5.95	mg/kg
16	Copper as Cu	GL/EN-INS/SOP/22	3.56	mg/kg

Page 1 of 2

Authorized Signature

E. Prabhakaran  
 Manager, Lab

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## TEST REPORT

Report No : EN21020056-07

Report Date : 08 Mar 2021

S.No	Test Name	Test Method	Results	Units
17	Lead as Pb	GL/EN-INS/SOP/22	4.50	mg/kg
18	Manganese as Mn	GL/EN-INS/SOP/22	56.59	mg/kg
19	Mercury as Hg	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
20	Molybdenum as Mo	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
21	Nickel as Ni	GL/EN-INS/SOP/22	3.47	mg/kg
22	Zinc as Zn	GL/EN-INS/SOP/22	13.98	mg/kg
23	Cobalt as Co *	GL/EN-INS/SOP/22	2.39	mg/kg

Note: BLQ-Below Limit of Quantification, LOQ-Limit of Quantification. \* Non NABL Parameter.

.....End of Report.....

Page 2 of 2

*(Signature)*  
 Authorized Signature  
 E. Prithvirajan  
 Manager - Lab

#.6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai – 600 106.

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# Glens Innovation Labs Pvt Ltd.

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## TEST REPORT

ULR NO: TC85822100000560P

Report No : EN21020056-08 Report Date : 08 Mar 2021

SAMPLE NOT DRAWN BY LABORATORY

Customer Name : M/S. Tamilnadu Pollution Control Board  
 Customer Address : Plot No.149-A, SIPCOT Industrial Complex,Phase-I,Dharga,Hosur-635126  
 Sample Description : Soil  
 Sample No : EN21020056-08  
 Sample Location : Mr.Krishnappa's Land  
 Lat:12.73617 Sample Collection : 25 Feb 2021  
 Long:77.91409 Date & time : 02.00 PM  
 Sample Identification : HSR-NGT-S8/2021 Sample Received on : 26 Feb 2021  
 Sample Condition : Fit for Analysis Test Started on : 26 Feb 2021  
 Sample Quantity : 1 kg Test Completed on : 05 Mar 2021

### Test result

S.No	Test Name	Test Method	Results	Units
1	Calcium as Ca	GL/EN-INS/SOP/22	1182	mg/kg
2	Cation Exchange Capacity	EPA 9081	22.8	meq/100g
3	Hexavalent Chromium as Cr6+	EPA 3060A/EPA 7196	BDL(DL:5.0)	mg/kg
4	Iron as Fe	GL/EN-INS/SOP/22	7075	mg/kg
5	Magnesium as Mg	GL/EN-INS/SOP/22	609	mg/kg
6	Molsture	IS 2720 (Part 2): 1973 RA : 2015	10.3	%
7	pH at 25°C	IS 2720 (Part 26): 1987 RA : 2016	6.36	-
8	Potassium as K	GL/EN/SOP/095	66	mg/kg
9	Sodium as Na	GL/EN/SOP/095	110	mg/kg
10	Total Organic matter	IS 2720 (Part 22): 1972 RA : 2015	2.25	%
11	Antimony as Sb	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
12	Arsenic as As	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
13	Boron as B	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
14	Cadmium as Cd	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
15	Chromium as Cr	GL/EN-INS/SOP/22	9.11	mg/kg
16	Copper as Cu	GL/EN-INS/SOP/22	4.92	mg/kg

Page 1 of 2

Authorized Signature

B. Subramanian  
 Manager - Lab

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## TEST REPORT

Report No : EN21020056-08

Report Date : 08 Mar 2021

S.No	Test Name	Test Method	Results	Units
17	Lead as Pb	GL/EN-INS/SOP/22	3.90	mg/kg
18	Manganese as Mn	GL/EN-INS/SOP/22	89.60	mg/kg
19	Mercury as Hg	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
20	Molybdenum as Mo	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
21	Nickel as Ni	GL/EN-INS/SOP/22	5.91	mg/kg
22	Zinc as Zn	GL/EN-INS/SOP/22	23.46	mg/kg
23	Cobalt as Co *	GL/EN-INS/SOP/22	2.92	mg/kg

Note: BLQ-Below Limit of Quantification, LOQ-Limit of Quantification. \* Non NABL Parameter.

.....End of Report.....

Page 2 of 2

Authorized Signature

B. Rajivraj  
Manager - Lab

#.6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai - 600 106.

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# Glens Innovation Labs Pvt Ltd.

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## TEST REPORT

ULR NO: TC85822100000561P

Report No : EN21020056-09 Report Date : 08 Mar 2021

SAMPLE NOT DRAWN BY LABORATORY

Customer Name : M/S. Tamilnadu Pollution Control Board

Customer Address : Plot No.149-A, SIPCOT Industrial Complex,Phase-I,Dharga,Hosur-635126

Sample Description : Soil

Sample No : EN21020056-09

Sample Location : South Side of Municipal Dump Site

Lat:12.73155  
Long:77.91810

Sample Collection Date & time : 25 Feb 2021  
2.30 PM

Sample Identification : HSR-NGT-S9/2021

Sample Received on : 26 Feb 2021

Sample Condition : Fit for Analysis

Test Started on : 26 Feb 2021

Sample Quantity : 1 kg

Test Completed on : 05 Mar 2021

### Test result

S.No	Test Name	Test Method	Results	Units
1	Calcium as Ca	GL/EN-INS/SOP/22	971	mg/kg
2	Cation Exchange Capacity	EPA 9081	20	meq/100g
3	Hexavalent Chromium as Cr6+	EPA 3060A/EPA 7196	BDL(DL:5.0)	mg/kg
4	Iron as Fe	GL/EN-INS/SOP/22	9168	mg/kg
5	Magnesium as Mg	GL/EN-INS/SOP/22	393	mg/kg
6	Moisture	IS 2720 (Part 2): 1973 RA : 2015	8.1	%
7	pH at 25°C	IS 2720 (Part 26): 1987 RA : 2016	5.45	-
8	Potassium as K	GL/EN/SOP/095	39	mg/kg
9	Sodium as Na	GL/EN/SOP/095	57	mg/kg
10	Total Organic matter	IS 2720 (Part 22): 1972 RA : 2015	2.24	%
11	Antimony as Sb	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
12	Arsenic as As	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
13	Boron as B	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
14	Cadmium as Cd	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
15	Chromium as Cr	GL/EN-INS/SOP/22	13.58	mg/kg
16	Copper as Cu	GL/EN-INS/SOP/22	8.36	mg/kg

Page 1 of 2

Authorized Signature

*[Signature]*

#.6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai - 600 106.

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## TEST REPORT

Report No : EN21020056-09 Report Date : 08 Mar 2021

S.No	Test Name	Test Method	Results	Units
17	Lead as Pb	GL/EN-INS/SOP/22	3.09	mg/kg
18	Manganese as Mn	GL/EN-INS/SOP/22	107.23	mg/kg
19	Mercury as Hg	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
20	Molybdenum as Mo	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
21	Nickel as Ni	GL/EN-INS/SOP/22	6.87	mg/kg
22	Zinc as Zn	GL/EN-INS/SOP/22	9.12	mg/kg
23	Cobalt as Co *	GL/EN-INS/SOP/22	5.17	mg/kg

Note: BLQ-Below Limit of Quantification, LOQ-Limit of Quantification. \* Non NABL Parameter.

.....End of Report.....

Page 2 of 2

Authorized Signature

E. Prithi Rajan  
Manager - Lab

#.6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai - 600 106.

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# GLens Innovation Labs Pvt Ltd.

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TC - 8502

## TEST REPORT

ULR NO: TC850221000000562P

Report No : EN21020056-10 Report Date : 08 Mar 2021

SAMPLE NOT DRAWN BY LABORATORY

Customer Name : M/S. Tamilnadu Pollution Control Board  
 Customer Address : Plot No.149-A, SIPCOT Industrial Complex, Phase-I, Dharga, Hosur-635126  
 Sample Description : Soil  
 Sample No : EN21020056-10  
 Sample Location : South East Side of Municipal Waste Dump Site  
 Lat:12.73492 Long:77.91950  
 Sample Collection Date & time : 25 Feb 2021 3.00 PM  
 Sample Identification : HSR-NGT-S10/2021 Sample Received on : 26 Feb 2021  
 Sample Condition : Fit for Analysis Test Started on : 26 Feb 2021  
 Sample Quantity : 1 kg Test Completed on : 05 Mar 2021

### Test result

S.No	Test Name	Test Method	Results	Units
1	Calcium as Ca	GL/EN-INS/SOP/22	1144	mg/kg
2	Cation Exchange Capacity	EPA 9081	18.2	meq/100g
3	Hexavalent Chromium as Cr6+	EPA 3060A/EPA 7196	BDL(DL:5.0)	mg/kg
4	Iron as Fe	GL/EN-INS/SOP/22	9992	mg/kg
5	Magnesium as Mg	GL/EN-INS/SOP/22	327	mg/kg
6	Moisture	IS 2720 (Part 2): 1973 RA : 2015	7.0	%
7	pH at 25°C	IS 2720 (Part 26): 1987 RA : 2016	5.58	-
8	Potassium as K	GL/EN/SOP/095	39	mg/kg
9	Sodium as Na	GL/EN/SOP/095	75	mg/kg
10	Total Organic matter	IS 2720 (Part 22): 1972 RA : 2015	2.81	%
11	Antimony as Sb	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
12	Arsenic as As	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
13	Boron as B	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
14	Cadmium as Cd	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
15	Chromium as Cr	GL/EN-INS/SOP/22	14.75	mg/kg
16	Copper as Cu	GL/EN-INS/SOP/22	14.47	mg/kg

Page 1 of 2

Authorized Signature

#.6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai - 600 106.

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ORIGINAL



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## TEST REPORT

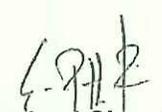
Report No : EN21020056-10 Report Date : 08 Mar 2021

S.No	Test Name	Test Method	Results	Units
17	Lead as Pb	GL/EN-INS/SOP/22	4.645	mg/kg
18	Manganese as Mn	GL/EN-INS/SOP/22	115.29	mg/kg
19	Mercury as Hg	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
20	Molybdenum as Mo	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
21	Nickel as Ni	GL/EN-INS/SOP/22	6.65	mg/kg
22	Zinc as Zn	GL/EN-INS/SOP/22	15.55	mg/kg
23	Cobalt as Co *	GL/EN-INS/SOP/22	4.73	mg/kg

Note: BLQ-Below Limit of Quantification, LOQ-Limit of Quantification. \* Non NABL Parameter.

.....End of Report.....

Page 2 of 2

  
**Authorized Signature**  
 E. Prithvirajan  
 Manager - Lab

#.6/1, 1st Floor, Sri Jothi Complex, Murugesan Street, Balavinayagar Nagar, Arumbakkam, Chennai - 600 106.

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# Glens Innovation Labs Pvt Ltd.

NABL ACCREDITED AS PER ISO/IEC 17025 : 2017, CERTIFIED AS PER ISO 9001:2015 & ISO 45001 : 2018



## TEST REPORT

ULR NO: TC858221000000563P

Report No : EN21020056-11 Report Date : 08 Mar 2021

SAMPLE NOT DRAWN BY LABORATORY

Customer Name : M/S. Tamilnadu Pollution Control Board

Customer Address : Plot No.149-A, SIPCOT Industrial Complex, Phase-I, Dharga, Hosur-635126

Sample Description : Soil

Sample No : EN21020056-11

Sample Location : Inside the Premises of Dumpsite Cleaned at Present

Lat:12.73707  
Long:77.91948

Sample Collection Date & time : 25 Feb 2021  
03.30 PM

Sample Identification : HSR-NGT-S11/2021

Sample Received on : 26 Feb 2021

Sample Condition : Fit for Analysis

Test Started on : 26 Feb 2021

Sample Quantity : 1 kg

Test Completed on : 05 Mar 2021

### Test result

S.No	Test Name	Test Method	Results	Units
1	Calcium as Ca	GL/EN-INS/SOP/22	1019	mg/kg
2	Cation Exchange Capacity	EPA 9081	10.8	meq/100g
3	Hexavalent Chromium as Cr6+	EPA 3060A/EPA 7196	BDL(DL:5.0)	mg/kg
4	Iron as Fe	GL/EN-INS/SOP/22	4285	mg/kg
5	Magnesium as Mg	GL/EN-INS/SOP/22	608	mg/kg
6	Moisture	IS 2720 (Part 2): 1973 RA : 2015	9.7	%
7	pH at 25°C	IS 2720 (Part 26): 1987 RA : 2016	8.3	-
8	Potassium as K	GL/EN/SOP/095	86	mg/kg
9	Sodium as Na	GL/EN/SOP/095	165	mg/kg
10	Total Organic matter	IS 2720 (Part 22): 1972 RA : 2015	1.72	%
11	Antimony as Sb	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
12	Arsenic as As	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
13	Boron as B	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
14	Cadmium as Cd	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
15	Chromium as Cr	GL/EN-INS/SOP/22	4.42	mg/kg
16	Copper as Cu	GL/EN-INS/SOP/22	2.58	mg/kg

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Authorized Signature

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ORIGINAL



# Glens Innovation Labs Pvt Ltd.

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TC - 8582

## TEST REPORT

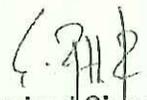
Report No : EN21020056-11 Report Date : 08 Mar 2021

S.No	Test Name	Test Method	Results	Units
17	Lead as Pb	GL/EN-INS/SOP/22	2.73	mg/kg
18	Manganese as Mn	GL/EN-INS/SOP/22	51.41	mg/kg
19	Mercury as Hg	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
20	Molybdenum as Mo	GL/EN-INS/SOP/22	BLQ(LOQ:2.0)	mg/kg
21	Nickel as Ni	GL/EN-INS/SOP/22	3.16	mg/kg
22	Zinc as Zn	GL/EN-INS/SOP/22	12.60	mg/kg
23	Cobalt as Co *	GL/EN-INS/SOP/22	2.04	mg/kg

Note: BLQ-Below Limit of Quantification, LOQ-Limit of Quantification. \* Non NABL Parameter.

.....End of Report.....

Page 2 of 2

  
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